

## *NHRC asks DGP for report over assault on journalist*

### A CORRESPONDENT

NEW DELHI, Sept 13: The National Human Rights Commission (NHRC) on Saturday asked Assam Director General of Police for a detailed report within two weeks over the assault of a mediaperson by a group of antisocial elements near the Lumding Railway Institute recently.

Taking suo motu cognisance of reports that a me-

diaperson was assaulted and grievously injured by a group of antisocial elements near the Lumding Railway Institute on September 7, the human rights watchdog said that the contents of the reports, if true, raise a serious issue of human rights violation.

The mediaperson was reportedly rescued by the police and taken to the hospital for treatment.

As per the report, the incident happened around mid-

night when the victim was returning home after work.

Reportedly, the mediaperson has expressed concern for his safety and urged the authorities to register a case against the perpetrators to take appropriate legal action against them. The Lumding Press Club, as well as local citizens, condemned the incident, demanding strict action against the culprits and better security for the journalists.

# NHRC issues notice to chief secretaries and DGPs over shortage of fertilizers

**Ambika.Pandit**  
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**New Delhi:** The National Human Rights Commission (NHRC) has issued a notice to chief secretaries and directors general of police (DGPs) of all states/UTs seeking an inquiry into allegations raised in a complaint that there is severe shortage of fertilisers in many states across the country, which is deeply impacting farmers, especially during the ongoing Kharif season.

The NHRC has also directed the secretaries of the Union ministry of agriculture and farmers welfare and the ministry of chemicals and fertilisers to ensure proper management of fertilisers and their distribution to farmers. It has sought action taken reports from both the ministries and all states/UTs



File photo of fertilizers being sprayed in a farm

within two weeks.

In the complaint made to NHRC, it was alleged that farmers are agitated due to lack of timely supply of fertilisers. "The complainant further alleged that the poor farmers, who already struggle with limited resources are now worried and frustrated as they cannot get enough fertilisers to protect their crops," the notice states.

The complainant sought urgent action from the authorities to ensure proper

and timely distribution of fertilisers like urea and DAP, and to investigate why these shortages are being witnessed. It was mentioned in the notice that the complainant has also provided the NHRC videos and links pointing at lathicharge and force allegedly being used by the police and authorities against farmers who were waiting or standing in queues for fertilisers.

Noting that the allegations made in the complaint are prima facie a serious violation of the human rights of farmers, the bench of NHRC presided by member Priyank Kanoongo has asked the chief secretaries of all states/UTs to issue directives to all district magistrates or the authorities concerned to inquire into the allegations and ensure timely distribution of fertilisers to farmers.

NHRC.NIC

**NHRC takes suo motu cognizance of the reported assault on a media person by a group of some anti-social elements in Lumding, Assam**

Press release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-takes-suo-motu-cognizance-reported-assault-media-person-group-some-anti>

New Delhi: 13th September, 2025

NHRC takes suo motu cognizance of the reported assault on a media person by a group of some anti-social elements in Lumding, Assam

Reportedly, the Lumding Press Club as well as local citizens condemned the incident demanding strict action against the culprits and better security for the journalists

The Commission issues a notice to the DGP, Assam calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a media person was assaulted and grievously injured by a group of some anti-social elements near Lumding Railway Institute in Assam on 7th September, 2025. Reportedly, he was rescued by the police and taken to the hospital for treatment.

The Commission has observed that the contents of the news report, if true, raise a serious issue of human rights violation. Therefore, it has issued a notice to the Director General of Police, Assam calling for a detailed report on the matter within two weeks.

According to the media report, carried on a news portal on 9th September, 2025, the incident happened around mid-night when the victim was returning home after work. Reportedly, he has expressed concern for his safety and has urged the authorities to register a case against the perpetrators to take appropriate legal action against them. The Lumding Press Club as well as local citizens condemned the incident demanding strict action against the culprits and better security for the journalists.

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The Indian Express

## **NHRC notice to state police chief over `assault' on media person in Assam**

The Lumding Press Club as well as local citizens condemned the alleged incident, demanding strict action against the culprits and better security for journalists, the National Human Rights Commission (NHRC) said on Saturday.

<https://indianexpress.com/article/india/nhrc-notice-to-state-police-chief-over-assault-on-media-person-in-assam-10248743/lite/>

By: PTI | New Delhi | September 14, 2025 08:59 AM IST

2 min read

The NHRC has issued a notice to the Assam Police chief over reports that a media person was allegedly assaulted and grievously injured by a group of anti-social elements near Lumding Railway Institute earlier this month.

The Lumding Press Club as well as local citizens condemned the alleged incident, demanding strict action against the culprits and better security for journalists, the National Human Rights Commission (NHRC) said on Saturday.

In a statement, the rights panel said the NHRC has “taken suo motu cognisance of a media report that a media person was assaulted and grievously injured by a group of some anti-social elements near Lumding Railway Institute in Assam on September 7”.

Reportedly, he was rescued by the police and taken to the hospital for treatment, it said.

The Commission has observed that the content of the news report, if true, raise a serious issue of human rights violation. Therefore, it has issued a notice to the director general of police of Assam, seeking a detailed report in two weeks, the rights panel said.

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Hindu

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<https://www.thehindu.com/news/national/assam/nhrc-notice-to-state-police-chief-over-assault-on-media-person-in-assam/article70048155.ece>

Published - September 14, 2025 07:59 am IST - New Delhi

The NHRC on Saturday (September 13, 2025) said it has issued a notice to the Assam police chief over reports that a media person was allegedly assaulted and grievously injured by a group of anti-social elements near Lumding Railway Institute earlier this month.

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Pratidin Times

### **Journalist Attacked, Robbed in Lumding; NHRC Writes to Assam DGP**

According to reports, journalist Sujit Sarkar, also known as Hari, was attacked by a group of nearly 20 men while returning home after work.

<https://www.pratidintime.com/top-stories/journalist-attacked-robbed-in-lumding-nhrc-writes-to-assam-dgp-10462979>

PratidinTime North East Desk | 14 Sep 2025 08:39 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of reports that a journalist was brutally assaulted near Lumding Railway Institute in Assam on the night of September 7.

According to reports, journalist Sujit Sarkar, also known as Hari, was attacked by a group of nearly 20 men while returning home after work. The assailants allegedly beat him up and snatched his gold chain, mobile phone, watch, and even his motorcycle.

Police rushed to the spot soon after, rescued the injured journalist, and admitted him to Lumding Civil Hospital. Two people have been detained for questioning, and an FIR has been registered.

The NHRC observed that the incident raises serious concerns about human rights violations and has issued a notice to the Assam DGP, seeking a detailed report within two weeks.

Meanwhile, the Lumding Press Club and local citizens have strongly condemned the attack, demanding strict action against the culprits and better protection for journalists.

Police are investigating the case, though counter-allegations have also surfaced that the journalist may have been intoxicated at the time of the incident.

Newsomair

**NHRC Issues Notice to Assam DGP Over Attack on Journalist**

<https://www.newsonair.gov.in/nhrc-issues-notice-to-assam-dgp-over-attack-on-journalist/>

Site Admin | September 13, 2025 8:26 PM

The National Human Rights Commission (NHRC) has issued a notice to the Director General of Police Assam over reported assault of a media person by a group of some anti-social elements. Taking suo motu cognizance of a media report the commission has sought a detailed report in the matter within two weeks.

The Commission has observed that if the contents of the news report is true then it raise a serious issue of human rights violation. According to the media report, the incident happened around mid-night when the victim was returning home after work. The Lumding Press Club as well as local citizens have condemned the incident demanding strict action against the culprits and better security for the journalists.

The Week

## **NHRC notice to state police chief over 'assault' on media person in Assam**

<https://www.theweek.in/wire-updates/national/2025/09/14/des102-nhrc-as-journalist.html>

PTI Updated: September 14, 2025 00:23 IST

New Delhi, Sep 13 (PTI) The NHRC on Saturday said it has issued a notice to the Assam police chief over reports that a media person was allegedly assaulted and grievously injured by a group of anti-social elements near Lumding Railway Institute earlier this month.

The Lumding Press Club as well as local citizens condemned the alleged incident, demanding strict action against the culprits and better security for journalists, the National Human Rights Commission (NHRC) said.

In a statement, the rights panel said the NHRC has "taken suo motu cognisance of a media report that a media person was assaulted and grievously injured by a group of some anti-social elements near Lumding Railway Institute in Assam on September 7".

Reportedly, he was rescued by the police and taken to the hospital for treatment, it said.

The commission has observed that the content of the news report, if true, raise a serious issue of human rights violation. Therefore, it has issued a notice to the director general of police of Assam, seeking a detailed report in two weeks, the rights panel said.

According to the report, carried on a news portal on September 9, the incident happened around midnight when the person was returning home after work. Reportedly, he has expressed concern for his safety and urged the authorities to register a case against the perpetrators to take appropriate legal action against them, it said.

(This story has not been edited by THE WEEK and is auto-generated from PTI)



Devdiscourse

### **NHRC Demands Action Over Assault on Journalist in Assam**

The National Human Rights Commission (NHRC) has acted on a report of a journalist being assaulted near Lumding Railway Institute, Assam. The Lumding Press Club and local citizens condemned the attack, calling for justice and better security for media personnel. The NHRC seeks a detailed response from Assam's police chief.

<https://www.devdiscourse.com/article/law-order/3627178-nhrc-demands-action-over-assault-on-journalist-in-assam>

Devdiscourse News Desk | New Delhi | Updated: 14-09-2025 00:18 IST | Created: 14-09-2025 00:18 IST

The National Human Rights Commission (NHRC) has taken action following reports that a journalist was brutally attacked near Lumding Railway Institute, Assam, by a gang of anti-social elements.

Both the Lumding Press Club and local citizens have expressed their condemnation of the incident, urging harsh measures against those responsible and demanding improved safety for journalists. The NHRC noted that the allegations of the report pointed to a grave human rights issue.

The rights body has issued a notice to Assam's police chief, requiring him to submit a comprehensive report within two weeks. The assault reportedly happened around midnight while the journalist was on his way home from work and has sparked concern over his safety.

(With inputs from agencies.)

The Indian Awaaz

### **NHRC Issues Notice to Assam DGP Over Attack on Journalist**

<https://theindianawaaz.com/nhrc-issues-notice-to-assam-dgp-over-attack-on-journalist/>

Sep 13, 2025 | Last Updated on 37 minutes by INDIAN AWAAZ

AMN

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Newsomair

## राष्ट्रीय मानवाधिकार आयोग ने असम के पुलिस महानिदेशक को जारी किया नोटिस

<https://www.newsomair.gov.in/hi/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5%E0%A4%BE%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%86%E0%A4%AF-33/>

Site Admin | सितम्बर 13, 2025 8:47 अपराह्न

राष्ट्रीय मानवाधिकार आयोग-एनएचआरसी ने कुछ असमाजिक तत्वों द्वारा एक पत्रकार पर कथित हमले के मामलों में असम पुलिस महानिदेशक को नोटिस जारी किया है। मीडिया में आई इस रिपोर्ट पर स्वतः संज्ञान लेते हुए आयोग ने दो हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है।

आयोग ने कहा है कि इस रिपोर्ट में सच्चाई है तो मानवाधिकार उल्लंघन का गम्भीर मामला है। मीडिया रिपोर्ट के अनुसार यह घटना उस समय हुई जब आधी रात के समय पीड़ित अपने कार्यस्थल से घर लौट रहा था। लुमडिंग प्रेस क्लब के साथ-साथ स्थानीय लोगों ने भी इस घटना निंदा करते हुए दोषियों के खिलाफ सख्त कार्यवाही करने और पत्रकारों को बेहतर सुरक्षा उपलब्ध कराने की मांग की।

The Print

## एनएचआरसी ने असम में मीडियाकर्मी पर 'हमले' को लेकर राज्य पुलिस प्रमुख को नोटिस जारी किया

<https://hindi.theprint.in/india/nhrc-issues-notice-to-assam-police-chief-over-attack-on-media-person/868389/>

भाषा | 14 September, 2025 01:18 am IST

नयी दिल्ली, 13 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शनिवार को कहा कि उसने इस खबर को लेकर असम पुलिस प्रमुख को नोटिस जारी किया है कि इस महीने के प्रारंभ में लुमडिंग रेलवे संस्थान के पास असामाजिक तत्वों के एक समूह ने कथित तौर पर हमला करके एक मीडियाकर्मी को गंभीर रूप से घायल कर दिया था।

एनएचआरसी ने कहा कि लुमडिंग प्रेस क्लब के साथ-साथ स्थानीय नागरिकों ने इस कथित घटना की निंदा की है तथा दोषियों के खिलाफ सख्त कार्रवाई और पत्रकारों के लिए बेहतर सुरक्षा की मांग की है।

एक बयान में, मानवाधिकार आयोग ने कहा कि एनएचआरसी ने "एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि सात सितंबर को असम में लुमडिंग रेलवे संस्थान के पास कुछ असामाजिक तत्वों के एक समूह ने हमला करके एक मीडियाकर्मी को गंभीर रूप से घायल कर दिया।"

खबर के अनुसार, पुलिस ने मीडियाकर्मी बचा लिया और इलाज के लिए अस्पताल ले जाया गया।

नौ सितंबर को एक समाचार पोर्टल ने खबर दी थी कि आधी रात के आसपास जब यह मीडियाकर्मी काम के बाद घर लौट रहा था तब उसपर हमला हुआ।

भाषा देवेन्द्र राजकुमार

राजकुमार

राजकुमार

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Hindustan Times

## **NHRC issues notice to Assam police chief over `assault' on media person**

<https://www.hindustantimes.com/india-news/nhrc-issues-notice-to-assam-police-chief-over-assault-on-media-person-101757819905373.html>

PTI |

Published on: Sept 14, 2025 09:25 am IST

According to the report, carried on a news portal on September 9, the incident happened around midnight when the person was returning home after work.

The NHRC has issued a notice to the Assam Police chief over reports that a media person was allegedly assaulted and grievously injured by a group of anti-social elements near Lumding Railway Institute earlier this month.

The Lumding Press Club as well as local citizens condemned the alleged incident, demanding strict action against the culprits and better security for journalists, the National Human Rights Commission (NHRC) said on Saturday.

In a statement, the rights panel said the NHRC has "taken suo motu cognisance of a media report that a media person was assaulted and grievously injured by a group of some anti-social elements near Lumding Railway Institute in Assam on September 7".

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Unites News of India

## **Eco Warrior Awards 2025 Honours India's Green Heroes at a Grand Celebration of Conservation and Innovation**

<https://www.uniindia.com/eco-warrior-awards-2025-honours-india-39-s-green-heroes-at-a-grand-celebration-of-conservation-and-innovation/pnn/news/3575668.html>

PNN | Posted at : Sep 13 2025 9:45AM

New Delhi [India], September 12: The spirit of conservation and environmental stewardship was brought to life at the Eco Warrior Awards 2025 and the 3rd edition of the Eco Warrior Conclave, held in New Delhi this evening. Organised by Indian Masterminds in collaboration with the Indian Forest Service (IFS) Association, the event recognised outstanding individuals and innovative initiatives that are shaping the future of India's environmental landscape.

The evening was graced by Mr Bharat Lal, Secretary General of the National Human Rights Commission (NHRC), as the Chief Guest, alongside several eminent dignitaries, senior IFS officers, and leaders from India's corporate and environmental sectors.

The event began with a solemn tribute on the occasion of National Forest Martyrs' Day, commemorating those who sacrificed their lives in the line of duty to protect India's forests and wildlife.

Among the other distinguished guests were Mr. S K Awasthi, Director General of Forests; Mr. C.P. Goyal, Member of the Central Empowered Committee; Dr. S.P. Yadav, Director General of International Big Cat Alliance (IBCA); Ms Jyotsna Sitling, Patron of the IFS Association; Ms Monalisa Das, Secretary General of the IFS Association; Prabhakar Singh, Co-Founder of Indian Masterminds; and Mr. Sharad Gupta, Editor of Indian Masterminds.

Special guests included Mr. Ramveer Tanwar, famously known as Pondman of India; and IRS Rohit Mehra, fondly known as Green Man of India.

### **The Minister Address**

Union Minister of Forests, Climate Change, and Environment, Mr. Bhupender Yadav, was scheduled to be the Chief Guest. However, due to an urgent function and programme convened by the Prime Minister, he was unable to attend in person. Despite his absence, Mr. Yadav sent a special video message to inspire and encourage the dedicated forest officers present at the ceremony.

The Minister congratulated all the officials of the Indian Forest Service Association and said, "As the Environment Minister, I maintain a constant dialogue with them. Their contribution to the promotion and conservation of India's natural wealth is invaluable. Our forest officers work tirelessly, day and night, to maintain a harmonious balance with nature."

"In collaboration with Indian Masterminds, they started a new tradition in 2023 by instituting the Eco Warrior Awards. I have had the privilege of being present at the last two editions. The forest sector today faces many new and evolving challenges - be it human-wildlife conflict, forest degradation, water body conservation, protection of endangered species, wildlife crime, or most importantly, the mission to increase the green cover of the country. Despite these challenges, our officers continue to move forward with determination."

He further said, "The purpose of these awards is to encourage and honour such efforts. One of the greatest lessons we learn from nature is the concept of 'net zero' - nature's greatest gift to us. While the term is widely discussed globally today, its true inspiration lies in nature itself."

"I congratulate all the award winners. I also urge the new generation of officers to work with energy and purpose to strengthen the ecological and economic balance of our nation - because it is only by preserving our ecology that we can truly grow our economy."

#### Highlights of the Evening

Keynote Address by Ms. Monalisa Das, Secretary General of the IFS Association, set the tone for the conclave, highlighting India's global position in forest cover increase.

Key discussions featured two impactful panel sessions: one on Eco-Tourism for the Future, chaired by IFS officer Mr. Vidya Bhushan, highlighting how responsible tourism can empower conservation and communities; and the second on Awakening Collective Environmental Consciousness, led by Mr. Satendra Kumar Singh, focusing on transforming awareness into action.

A Wildlife Photography Exhibition by internationally acclaimed photographer and filmmaker Mr. Mohd Aslam Warisi added an artistic dimension to the evening.

#### Eco Warrior Awards 2025 - Honouring Excellence in Conservation

The evening's pinnacle was the Eco Warrior Awards 2025, which recognised excellence across seven key categories, with a special Lifetime Achievement Award presented to-

Dr. H.S. Singh, Former PCCF, Gujarat - Lifetime Achievement Award

Other notable winners included

IFS Officer Sonali Ghosh, Field Director, Kaziranga National Park - Wildlife Conservation Award

IFS Officer Parveen Kaswan, DFO, Jaldapara - Wildlife Protection Award

IFS Officer Irfan Rasool Wani, Chief Conservator of Forests, Kashmir - Forest Protection Award

IFS Officer K.M. Abharna, CASFOS - Community Connect Award

IFS Officer Dr. S.K. Srivastava, Gujarat - Best Use of Technology Award

Innovative Initiatives Recognized

Project Cheetah - Accepted by Mr. Uttam Kumar Sharma, Kuno National Park

Ek Ped Maa Ke Naam - Accepted by Mr. Sunil Chaudhary, PCCF, Uttar Pradesh

Special Mentions & Recognitions

The event also honoured: Corporate contributors from GAIL, Indian Oil, Karnataka Soaps and Detergents Ltd.

Mr. Mohd Aslam Warisi, for his outstanding wildlife photography and documentary work.

Jury Members, including Dr. S.K. Awasthi, Mr. C.P. Goyal, Dr. S.P. Yadav, Dr. Madhu Verma, and Mr. Keshav Varma, for their commitment to upholding excellence.

A Night to Remember

A special E-book and AV launch chronicling the journey of the Eco Warrior Awards from 2023 to 2025 was unveiled, followed by a video message from Mr Bhupender Yadav, Hon'ble Union Minister for Environment, Forest and Climate Change.

The Chief Guest, Mr. Bharat Lal, addressed the gathering with an inspiring message on collective environmental responsibility, emphasising the importance of long-term ecological stewardship.

Closing Remarks

The event concluded with a Vote of Thanks by Mr Sharad Gupta, Editor, Indian Masterminds, followed by a celebratory dinner and photo session with all awardees and dignitaries.

## Up18 News

### **Eco Warrior Awards 2025 Honours India's Green Heroes at a Grand Celebration of Conservation and Innovation**

<https://up18news.com/eco-warrior-awards-2025-honors-indias-green-heroes-at-a-grand-celebration-of-conservation-and-innovation/#latest>

[Sehttps://hindi.theprint.in/india/nhrc-issues-notice-to-assam-police-chief-over-attack-on-media-person/868389/ptember 13, 2025](https://hindi.theprint.in/india/nhrc-issues-notice-to-assam-police-chief-over-attack-on-media-person/868389/ptember 13, 2025) | [up18news](https://up18news)

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The evening was graced by Mr Bharat Lal, Secretary General of the National Human Rights Commission (NHRC), as the Chief Guest, alongside several eminent dignitaries, senior IFS officers, and leaders from India's corporate and environmental sectors.

The event began with a solemn tribute on the occasion of National Forest Martyrs' Day, commemorating those who sacrificed their lives in the line of duty to protect India's forests and wildlife.

Among the other distinguished guests were Mr. S K Awasthi, Director General of Forests; Mr. C.P. Goyal, Member of the Central Empowered Committee; Dr. S.P. Yadav, Director General of International Big Cat Alliance (IBCA); Ms Jyotsna Sitling, Patron of the IFS Association; Ms Monalisa Das, Secretary General of the IFS Association; Prabhakar Singh, Co-Founder of Indian Masterminds; and Mr. Sharad Gupta, Editor of Indian Masterminds.

Special guests included Mr. Ramveer Tanwar, famously known as Pondman of India; and IRS Rohit Mehra, fondly known as Green Man of India.

#### The Minister Address

Union Minister of Forests, Climate Change, and Environment, Mr. Bhupender Yadav, was scheduled to be the Chief Guest. However, due to an urgent function and programme convened by the Prime Minister, he was unable to attend in person. Despite his absence, Mr. Yadav sent a special video message to inspire and encourage the dedicated forest officers present at the ceremony.

The Minister congratulated all the officials of the Indian Forest Service Association and said, "As the Environment Minister, I maintain a constant dialogue with them. Their contribution to the promotion and conservation of India's natural wealth is invaluable. Our

forest officers work tirelessly, day and night, to maintain a harmonious balance with nature.”

“In collaboration with Indian Masterminds, they started a new tradition in 2023 by instituting the Eco Warrior Awards. I have had the privilege of being present at the last two editions. The forest sector today faces many new and evolving challenges – be it human-wildlife conflict, forest degradation, water body conservation, protection of endangered species, wildlife crime, or most importantly, the mission to increase the green cover of the country. Despite these challenges, our officers continue to move forward with determination.”

He further said, “The purpose of these awards is to encourage and honour such efforts. One of the greatest lessons we learn from nature is the concept of ‘net zero’ – nature’s greatest gift to us. While the term is widely discussed globally today, its true inspiration lies in nature itself.”

“I congratulate all the award winners. I also urge the new generation of officers to work with energy and purpose to strengthen the ecological and economic balance of our nation – because it is only by preserving our ecology that we can truly grow our economy.”

#### Highlights of the Evening

Keynote Address by Ms. Monalisa Das, Secretary General of the IFS Association, set the tone for the conclave, highlighting India’s global position in forest cover increase.

Key discussions featured two impactful panel sessions: one on Eco-Tourism for the Future, chaired by IFS officer Mr. Vidya Bhushan, highlighting how responsible tourism can empower conservation and communities; and the second on Awakening Collective Environmental Consciousness, led by Mr. Satendra Kumar Singh, focusing on transforming awareness into action.

A Wildlife Photography Exhibition by internationally acclaimed photographer and filmmaker Mr. Mohd Aslam Warisi added an artistic dimension to the evening.

#### Eco Warrior Awards 2025 – Honouring Excellence in Conservation

The evening’s pinnacle was the Eco Warrior Awards 2025, which recognised excellence across seven key categories, with a special Lifetime Achievement Award presented to-

Dr. H.S. Singh, Former PCCF, Gujarat – Lifetime Achievement Award

Other notable winners included

IFS Officer Sonali Ghosh, Field Director, Kaziranga National Park – Wildlife Conservation Award

IFS Officer Parveen Kaswan, DFO, Jaldapara – Wildlife Protection Award

IFS Officer Irfan Rasool Wani, Chief Conservator of Forests, Kashmir – Forest Protection Award



IFS Officer K.M. Abharna, CASFOS – Community Connect Award

IFS Officer Dr. S.K. Srivastava, Gujarat – Best Use of Technology Award

Innovative Initiatives Recognized

Project Cheetah – Accepted by Mr. Uttam Kumar Sharma, Kuno National Park

Ek Ped Maa Ke Naam – Accepted by Mr. Sunil Chaudhary, PCCF, Uttar Pradesh

Special Mentions & Recognitions

The event also honoured: Corporate contributors from GAIL, Indian Oil, Karnataka Soaps and Detergents Ltd.

Mr. Mohd Aslam Warisi, for his outstanding wildlife photography and documentary work.

Jury Members, including Dr. S.K. Awasthi, Mr. C.P. Goyal, Dr. S.P. Yadav, Dr. Madhu Verma, and Mr. Keshav Varma, for their commitment to upholding excellence.

A Night to Remember

A special E-book and AV launch chronicling the journey of the Eco Warrior Awards from 2023 to 2025 was unveiled, followed by a video message from Mr Bhupender Yadav, Hon'ble Union Minister for Environment, Forest and Climate Change.

The Chief Guest, Mr. Bharat Lal, addressed the gathering with an inspiring message on collective environmental responsibility, emphasising the importance of long-term ecological stewardship.

Closing Remarks

The event concluded with a Vote of Thanks by Mr Sharad Gupta, Editor, Indian Masterminds, followed by a celebratory dinner and photo session with all awardees and dignitaries.

About Indian Masterminds

Indian Masterminds is a premier digital media platform dedicated to spotlighting the untold stories of civil servants, changemakers, and community leaders driving impact across India. Through the Eco Warrior Awards and Conclave, Indian Masterminds continues to champion the cause of environmental consciousness and sustainable development.

Sponsors and Support

The awards were supported by leading public sector enterprises including:

GAIL (India) Limited – Energising Possibilities

Indian Oil Corporation Ltd. – Enriching India, Energising Lives

Karnataka Soaps and Detergents Ltd. – A Government of Karnataka undertaking

HPCL, NTPC Ltd., and NBCC India Ltd., all of whom were lauded for their commitment to sustainability and corporate responsibility.

Telegraph

## **From poacher crackdowns to tiger revival, Parveen Kaswan earns Eco Warrior Award**

The Jaldapara forest officer stood out among 80 nominees for his bold conservation work

<https://www.telegraphindia.com/amp/west-bengal/from-poacher-crackdowns-to-tiger-revival-parveen-kaswan-earns-eco-warrior-award-prnt/cid/2122940>

Our Correspondent | Published 14.09.25, 07:17 AM

Parveen Kaswan, the divisional forest officer of Jaldapara Wildlife Division, received the Eco Warrior Award for his contribution to wildlife protection.

The award ceremony was held in New Delhi on September 11, observed nationally as Forest Martyrs' Day. The secretary general of the National Human Rights Commission, the director general of Forests, Government of India, and the director general of the International Big Cat Alliance were present.

This was the third year of the Eco Warrior Award, instituted by the Indian Forest Service (Central) Association in collaboration with the media house Indian Masterminds.

A jury comprising senior IAS, IPS, IFS officers and conservation experts makes the final selection from the officers nominated by state forest departments.

Kaswan's work in Jaldapara set him apart from over 80 officers in the running across different categories, said a source.

Kaswan supervised a series of successful operations against poachers in Jaldapara. His team tracked, arrested and secured convictions against several groups, including a notorious rhino poaching gang led by Rikoch Narjinary.

"These operations, carried out with determination and consistency, sent a strong deterrent signal and bolstered protection efforts in one of India's richest wildlife landscapes," said a forest department source.

Kaswan also left a mark at Buxa Tiger Reserve, where he oversaw the relocation of two villages from the core area, a task fraught with resistance. "In his tenure, Buxa recorded its first tiger sighting since being declared a Tiger Reserve, a development that raised hopes for revival in a forest that had long struggled with dwindling numbers," the source added.

After receiving the award, Kaswan stated: "I am very happy. This was possible only because of teamwork. Wherever I have worked, I have been fortunate to be a part of very good teams."

Kaswan combines his academic prowess with a passion for conservation. An aerospace engineering graduate, he has a master's degree from the Indian Institute of Science, Bangalore and an M.Phil from Jawaharlal Nehru University.

“It was during his academic years that he cracked the Civil Services Examination and entered the Indian Forest Service. Since then, he has worked across West Bengal, leading conservation efforts in difficult terrains and sensitive zones,” said a source.

“The recognition stands as a reminder that protecting forests and wildlife in India rests not only on laws and policies but also on the commitment of officers on the ground,” the source added.

Hans India

## **Bulldozer action launched in Bhopal over `love jihad' case; homes of accused targeted**

<https://www.thehansindia.com/amp/news/national/bulldozer-action-launched-in-bhopal-over-love-jihad-case-homes-of-accused-targeted-1006028>

The Hans India

Update: 2025-09-13 10:45 IST

New Delhi: Bulldozer operations have started at the homes of the accused in a high-profile 'love jihad' and sexual exploitation case in Bhopal. The move targets the residences of Sahil and Saad (often referred to as Shamsuddin alias Saad) amid heavy police deployment.

The accused, Farhan, Sahil, Saad, and others, stand charged in a case involving alleged sexual assault, blackmail, and forced religious conversion of Hindu students at a private engineering college. Victims claim that some accused posed as Hindus, recorded obscene videos, and used them for extortion. The episode has drawn considerable public and legal scrutiny.

SDM Ravish Srivastava said, "We had received complaints regarding three individuals. The actions against two of them are now being processed by our team. The work is almost complete."

One prominent site of action is Club-90, a restaurant alleged to have been used in the exploitation. The facility (or portions of it), particularly areas claimed to be illegally constructed, has come under demolition by bulldozers. In addition, the city's municipal authorities have reportedly cancelled the lease of the premises.

Authorities stress that while bulldozer action is underway in some locations, the home of Farhan is reportedly not being targeted at this time. Meanwhile, a Special Investigation Team (SIT) formed earlier is continuing with gathering evidence and chasing the absconding accused.

The case has stirred intense debate and protests in Bhopal. It raises questions about abuse of vulnerable young women, religious identity, and coercion, while administrative action seeks to demonstrate no tolerance for alleged criminal activity in educational institutions.

A complaint submitted to the National Human Rights Commission (NHRC) has unveiled chilling details about the exploitation of female students at a private engineering college in the city.

As per the complaint, several female students were systematically lured into relationships under false pretenses. The accused allegedly misrepresented their religious identities



during initial interactions, gaining the trust of the victims through prolonged emotional manipulation. Once trust was established, the girls were allegedly sexually assaulted.

What followed was a pattern of blackmail and coercion, the accused reportedly recorded obscene videos of the victims, which were then used to threaten and silence them. The victims further alleged that they were subjected to pressure not only to remain silent but also to convert to Islam and undergo forced marriage ceremonies.

TV9 Hindi

## भोपाल: लव जिहाद और रेप के आरोपियों के घरों पर बुलडोजर एक्शन, साद और साहिल ने छात्राओं से की थी दरिंदगी

मध्य प्रदेश के भोपाल में टीआईटी कॉलेज की छात्राओं के साथ दुष्कर्म और लव जिहाद के आरोपियों के घरों को बुलडोजर से ध्वस्त कर दिया गया. आरोपियों पर कॉलेज की छात्राओं को प्रेम जाल में फंसाकर दुष्कर्म करने, अश्लील वीडियो बनाकर ब्लैकमेल करने और धर्म परिवर्तन के लिए दबाव डालने का आरोप है.

<https://www.tv9hindi.com/state/madhya-pradesh/bhopal-bulldozer-action-on-houses-of-accused-of-love-jihad-and-rape-to-collage-students-3479813.html>

शुभम गुप्ता | Updated on: Sep 13, 2025 10:19 AM IST

मध्य प्रदेश के भोपाल में दुष्कर्म और लव जिहाद के आरोपियों के घरों पर बुलडोजर एक्शन लिया गया. उनके अवैध निर्माण को बुलडोजर से ध्वस्त कर दिया गया. आरोपी साद और साहिल के घर पर ये बुलडोजर एक्शन हुआ. साहिल और साद पर आरोप है कि दोनों ने भोपाल में टीआईटी कॉलेज की छात्राओं के साथ दुष्कर्म की वारदात को अंजाम दिया था. इसके साथ ही उन छात्राओं का धर्म परिवर्तन करने का भी दबाव बनाया था.

राष्ट्रीय मानव अधिकार आयोग को मिली शिकायत के मुताबिक भोपाल के एक कॉलेज में कुछ छात्राओं को पहले दोस्ती के जाल में फंसाया गया. फिर उनके साथ रेप किया गया. इसके बाद उनके अश्लील वीडियो बनाकर वीडियो के जरिए उन्हें ब्लैकमेल किया गया. यही नहीं छात्राओं पर धर्म परिवर्तन करने और निकाह करने के लिए भी दबाव बनाने का आरोप है.

असल पहचान छिपाकर की थी दोस्ती

पीड़ित छात्राओं ने यह भी आरोप लगाया है कि आरोपी लड़कों ने अपनी असली पहचान छिपाकर उनसे दोस्ती की थी. इसके बाद उन्होंने इस वारदात को अंजाम दिया. इस मामले को लेकर राष्ट्रीय मानव अधिकार आयोग का कहना है कि यह एक सुनियोजित और संगठित अपराध है, जिसमें आरोपियों के दूसरे राज्यों तक भी नेटवर्क हो सकते हैं. इस मामले में आयोग की टीम भोपाल पहुंची.

500 पुलिसकर्मियों को तैनात किया गया

प्रशासन की ओर से कहा गया कि आरोपियों के घर सरकारी जमीन पर बने हैं. ऐसे में बुलडोजर एक्शन से पहले मकान और दुकान को चारों ओर से पुलिस ने बैरिकेड कर दिया. मौके पर 500 पुलिसकर्मियों को तैनात किया गया है. प्रशासन की ओर से ये एक्शन कोर्ट से स्टे न मिलने के बाद किया गया. मौके पर एसडीएम भी पहुंचे, जहां अवैध निर्माण पर बुलडोजर चलाया गया. बताया जा रहा है कि दोनों आरोपियों का एक गिरोह है, जो और भी लड़कियों को अपने जाल में फंसाने वाला था. अब आरोपियों के साथ-साथ उनके घर वाले को भी उनकी गलती का खामियाजा भुगतना पड़ेगा.

Bansal News

## **Bhopal Bulldozer Action: लव जिहाद के आरोपियों के घर चला बुलडोजर, मुख्य आरोपी फरहान का घर गिराने की कार्रवाई टली**

<https://bansalnews.com/bhopal-love-jihad-case-bulldozer-action-illegal-construction-zbk/>

by Bansal news | September 13, 2025

हाइलाइट्स

भोपाल लव जिहाद केस में आरोपियों पर बुलडोजर

साद-साहिल के अवैध मकान ध्वस्त किए गए

छात्राओं से रेप और धर्मांतरण के गंभीर आरोप

**Bhopal Bulldozer Action Love Jihad:** भोपाल में कॉलेज छात्राओं से जुड़े कथित लव जिहाद और रेप केस में बड़ी कार्रवाई हुई है। जिला प्रशासन ने आरोपियों साद और साहिल के अवैध मकानों को आज सुबह ध्वस्त कर दिया। इस कार्रवाई के दौरान भारी पुलिस बल मौजूद रहा और इलाके को पहले ही बैरिकेड कर दिया गया था। प्रशासन का कहना है कि यह कार्रवाई पूरी तरह से नियमानुसार की गई है।

फिलहाल आरोपी फरहान के घर बुलडोजर कार्रवाई टाल दी गई है। शनिवार (13 सितंबर) को उसे 11 बजे कोर्ट में पेश किया जाना था। कोर्ट में लोक अदालत के चलते लव जिहाद के इस मामले की सुनवाई नहीं हो पाई। इसी वजह से फरहान के घर पर बुलडोजर चलाने की कार्रवाई आज के लिए स्थगित कर दी गई है। अब प्रशासनिक अधिकारी और पुलिस बल घटनास्थल से लौटने लगे हैं।

सुबह तड़के शुरू हुई कार्रवाई

शनिवार सुबह करीब 5 बजे अर्जुन नगर इलाके में प्रशासनिक टीम और पुलिस फोर्स पहुंची। आरोपियों के मकानों पर पहले से नोटिस जारी किया गया था, लेकिन समय सीमा खत्म होने के बाद भी कब्जा नहीं हटाया गया। इसके बाद अवैध निर्माण को गिराने की कार्रवाई शुरू की गई। मौके पर बड़ी संख्या में पुलिसकर्मी तैनात रहे ताकि किसी तरह की अप्रिय घटना न हो।

तहसील प्रशासन ने पहले ही जारी किया था नोटिस

गोविंदपुरा तहसीलदार सौरभ वर्मा ने बताया कि आरोपियों को नोटिस देकर चार सितंबर तक अवैध कब्जा हटाने का समय दिया गया था। जब परिवार की ओर से कोई कदम नहीं उठाया गया, तो जिला प्रशासन ने शनिवार को बुलडोजर कार्रवाई की योजना बनाई। गोविंदपुरा एसडीएम रवीश कुमार श्रीवास्तव ने पुष्टि की कि पूरी कार्रवाई नियम और कानून के दायरे में हुई है।

मछली हो या मगरमच्छ, कोई नहीं बचेगा- सीएम डॉ. मोहन यादव

मुख्यमंत्री डॉ. मोहन यादव ने सख्त लहजे में कहा कि चाहे कोई मछली हो या मगरमच्छ, अपराध की हवेली खड़ी करने वाला कोई भी व्यक्ति कानून से बच नहीं सकता। सरकार ने सभी को ठिकाने लगाया है और

आगे भी यही नीति रहेगी। उन्होंने साफ किया कि कानून सबके लिए बराबर है, जो गलत करेगा वह कार्रवाई से नहीं बच पाएगा।

सीएम ने यह भी बताया कि सुप्रीम कोर्ट के निर्देशों का पालन करवाते हुए सार्वजनिक स्थलों से अवैध रूप से लगे माइक उतरवा दिए गए हैं।

विधायक रामेश्वर शर्मा की कड़ी प्रतिक्रिया

इस मामले पर भाजपा विधायक रामेश्वर शर्मा ने कड़ी प्रतिक्रिया दी। उन्होंने कहा कि जिन लोगों ने हिंदू बहनों-बेटियों के साथ सामूहिक बलात्कार किया और उनके नग्न वीडियो बनाकर ब्लैकमेल किया, ऐसे अपराधियों को किसी भी हाल में छोड़ा नहीं जाएगा। शर्मा ने साफ कहा कि अपराधियों को बचाने वालों के साथ भी कोई सहानुभूति नहीं होनी चाहिए। उन्होंने मुख्यमंत्री मोहन यादव का आभार व्यक्त किया और कहा कि इस तरह की कार्रवाई समाज में सकारात्मक संदेश देती है।

मंत्री विश्वास सारंग ने सरकार की प्रतिबद्धता दोहराई

वहीं, इस मामले पर चिकित्सा शिक्षा मंत्री विश्वास सारंग ने भी बयान दिया। उन्होंने कहा कि लव जिहाद जैसा कुकृत्य मध्यप्रदेश और देश में बर्दाश्त नहीं किया जाएगा। मोहन यादव सरकार आरोपियों के खिलाफ सख्त कार्रवाई के लिए पूरी तरह कटिबद्ध है। मंत्री सारंग ने कहा कि आरोपियों की अवैध संपत्तियों को कानून के तहत जमींदोज करना सही और स्वागत योग्य कदम है। उन्होंने दोहराया कि चाहे आरोपी कितना ही बड़ा क्यों न हो, उसे बख्शा नहीं जाएगा और समाज के लिए काला दाग बने ऐसे अपराधियों को कठोर दंड मिलेगा।

कोर्ट ने नहीं दी राहत

मामले में आरोपियों की ओर से कोर्ट में स्थगन की मांग की गई थी, लेकिन कोर्ट ने उस पर रोक नहीं लगाई। इसके चलते प्रशासन ने तय कार्यक्रम के अनुसार मकान तोड़ने की प्रक्रिया को अंजाम दिया।

गंभीर आरोपों में घिरे आरोपी

फरहान, साद, साहिल, नबील, अली और अबरार पर निजी कॉलेज की छात्राओं को पहले दोस्ती के जाल में फंसाने, फिर रेप करने और धर्म परिवर्तन के लिए दबाव बनाने जैसे गंभीर आरोप हैं। पीड़िताओं का कहना है कि उनके अश्लील वीडियो बनाकर ब्लैकमेल किया गया और शादी के लिए धर्म बदलने का दबाव डाला गया।

मानव अधिकार आयोग तक पहुंचा मामला

राष्ट्रीय मानव अधिकार आयोग (NHRC) को भेजी गई शिकायत में कहा गया है कि यह एक संगठित और योजनाबद्ध अपराध है। आयोग ने संकेत दिए हैं कि आरोपियों का नेटवर्क अन्य राज्यों तक फैला हो सकता है। पीड़ित छात्राओं ने यह भी आरोप लगाया कि युवकों ने अपनी असली पहचान छुपाकर दोस्ती की थी और बाद में उन्हें ब्लैकमेल करना शुरू किया।

कौन हैं ये आरोपी

फरहान खान- ये मुख्य आरोपी है। हिंदू लड़कियों को फंसाने वाले गिरोह का सरगना है। वीडियो वायरल करने की धमकी देकर कई लड़कियों के साथ गलत काम किया।

साहिल खान- ये मूल रूप से पन्ना का रहने वाला है। अशोका गार्डन इलाके में डांस क्लास चलाता था। हिंदू लड़कियों को निशाना बनाकर फंसाया और उनके साथ रेप किया। इसके फोन में कई गलत वीडियो मिले हैं।

अली खान- जून 2024 में अशोका गार्डन के एक होटल में कॉलेज की छात्रा के साथ दुष्कर्म किया। वीडियो बनाकर फरहान को भेजा। जुलाई 2024 में मिलने के बहाने बुलाया। वहां पहले से फरहान मौजूद था। वीडियो वायरल करने का डर दिखाकर फरहान ने गलत काम किया।

साद- ये मैकेनिक है और फरहान का दोस्त है। 500-500 रुपये के लालच में लड़कियों को लाता-ले जाता था। फरहान के कहने पर जबरदस्ती उन्हें गांजा पिलाने का काम भी करता था।

अबरार- ये कोलकाता का रहने वाला है। भोपाल पढ़ने आया था, लेकिन पढ़ाई बीच में छोड़कर वापस चला गया। गिरफ्तारी के लिए टीम कोलकाता भेजी गई है। इसके कमरे में लड़की के साथ दुष्कर्म हुआ।

नबील- ये बिहार का रहने वाला है। बीच में पढ़ाई छोड़कर चला गया। लड़कियों को बदनाम करने में इसका हाथ था। एक टीम बिहार रवाना हो चुकी है।

Q. भोपाल लव जिहाद मामले में प्रशासन ने बुलडोजर कार्रवाई क्यों की?

आरोपियों साद और साहिल पर कॉलेज छात्राओं से दोस्ती कर रेप करने, अश्लील वीडियो बनाकर ब्लैकमेल करने और धर्म परिवर्तन का दबाव बनाने जैसे गंभीर आरोप हैं। इनके मकान अवैध रूप से बने थे और पहले ही नोटिस जारी किया गया था। समय सीमा खत्म होने के बाद भी कब्जा नहीं हटाने पर जिला प्रशासन ने नियमानुसार कार्रवाई करते हुए मकान जमींदोज कर दिए।

Q. इस मामले में विधायक रामेश्वर शर्मा और मंत्री विश्वास सारंग की क्या प्रतिक्रिया रही?

विधायक रामेश्वर शर्मा ने सख्त लहजे में कहा कि ऐसे अपराधियों को किसी भी हालत में छोड़ा नहीं जाएगा और उन्हें बचाने वालों से भी कोई सहानुभूति नहीं होगी। वहीं, चिकित्सा शिक्षा मंत्री विश्वास सारंग ने कहा कि लव जिहाद जैसा अपराध मध्यप्रदेश और देश में बर्दाश्त नहीं किया जाएगा। सरकार आरोपियों की अवैध संपत्तियों पर बुलडोजर चलाकर यह संदेश देना चाहती है कि अपराधियों को कठोर दंड मिलेगा।

Q. आरोपियों पर कौन-कौन से आरोप लगे हैं और पीड़िताओं ने क्या कहा?

फरहान, साद, साहिल, नबील, अली और अबरार पर निजी कॉलेज की छात्राओं को पहले दोस्ती के जाल में फंसाने, फिर शारीरिक शोषण करने और धर्म परिवर्तन का दबाव डालने के आरोप हैं। पीड़िताओं का कहना है कि उनके अश्लील वीडियो बनाकर उन्हें ब्लैकमेल किया गया। युवकों ने अपनी पहचान छुपाकर दोस्ती की थी और बाद में रेप और धर्म परिवर्तन के लिए मजबूर करने लगे। मामला इतना गंभीर है कि राष्ट्रीय मानव अधिकार आयोग (NHRC) तक शिकायत पहुंची है।



Roaming Express

## एमपी में लव जिहाद और रेप के आरोपियों के घरों पर चला बुलडोजर

साद और साहिल ने छात्राओं से की थी दरिदगी

<https://roamingexpress.com/7410>

By Roaming Express | September 13, 2025 क्राइम

मध्य प्रदेश के भोपाल में दुष्कर्म और लव जिहाद के आरोपियों के घरों पर बुलडोजर एक्शन लिया गया. उनके अवैध निर्माण को बुलडोजर से ध्वस्त कर दिया गया. आरोपी साद और साहिल के घर पर ये बुलडोजर एक्शन हुआ. साहिल और साद पर आरोप है कि दोनों ने भोपाल में टीआईटी कॉलेज की छात्राओं के साथ दुष्कर्म की वारदात को अंजाम दिया था. इसके साथ ही उन छात्राओं का धर्म परिवर्तन करने का भी दबाव बनाया था. राष्ट्रीय मानव अधिकार आयोग को मिली शिकायत के मुताबिक भोपाल के एक कॉलेज में कुछ छात्राओं को पहले दोस्ती के जाल में फंसाया गया. फिर उनके साथ रेप किया गया. इसके बाद उनके अश्लील वीडियो बनाकर वीडियो के जरिए उन्हें ब्लैकमेल किया गया. यही नहीं छात्राओं पर धर्म परिवर्तन करने और निकाह करने के लिए भी दबाव बनाने का आरोप है.

ETV Bharat

## सीएम मोहन यादव ने मिट्टी में मिला दिया 'लव जिहाद' के आरोपियों का घर, जबरन धर्म परिवर्तन, बलात्कार और उत्पीड़न के लगे थे आरोप

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को दी गई शिकायत में शहर के एक निजी इंजीनियरिंग कॉलेज में छात्राओं के शोषण की चौकाने वाली जानकारी सामने आई है।

<https://bharatexpress.com/india/bulldozer-action-was-taken-on-the-houses-of-the-accused-of-love-jihad-in-bhopal-madhya-pradesh-565769>

Shailendra Verma | September 13, 2025 11:33 am

भोपाल में बहुचर्चित 'लव जिहाद' (Love Jihad) और यौन शोषण मामले के आरोपियों के घरों पर बुलडोजर चलाने की कार्रवाई शुरू हो गई है। भारी पुलिस बल की तैनाती के बीच साहिल और साद (जिन्हें अक्सर शम्सुद्दीन उर्फ साद कहा जाता है) के घरों को निशाना बनाया गया।

### Love Jihad और यौन उत्पीड़न का आरोप

फरहान, साहिल, साद और अन्य आरोपियों पर एक निजी इंजीनियरिंग कॉलेज में हिंदू छात्रों के कथित यौन उत्पीड़न, ब्लैकमेल और जबरन धर्म परिवर्तन का आरोप है। पीड़ितों का दावा है कि कुछ आरोपियों ने हिंदू बनकर अश्लील वीडियो रिकॉर्ड किए और उनका इस्तेमाल जबरन वसूली के लिए किया।

एसडीएम रवीश श्रीवास्तव ने कहा कि हमें तीन लोगों के बारे में शिकायतें मिली थीं। हमारी टीम उनमें से दो के खिलाफ कार्रवाई कर रही है। काम लगभग पूरा हो चुका है। क्लब-90, एक रेस्तरां जो कथित तौर पर गलत गतिविधियों में शामिल था, पर कार्रवाई की गई। इसके अवैध रूप से बने हिस्सों को बुलडोजर से ध्वस्त किया गया। इसके साथ-साथ नगर निगम ने इसकी लीज भी रद्द कर दी है।

अधिकारियों ने बताया कि कुछ जगहों पर बुलडोजर कार्रवाई चल रही है, लेकिन फरहान के घर को अभी निशाना नहीं बनाया जा रहा है। इस बीच, पहले गठित विशेष जांच दल (एसआईटी) सबूत जुटाने और फरार आरोपियों की तलाश में जुटा हुआ है।

भोपाल में इस मामले ने तीखी बहस और विरोध प्रदर्शन शुरू कर दिए हैं। यह मामला युवा महिलाओं के शोषण, धार्मिक पहचान और जबरदस्ती जैसे सवाल उठाता है। प्रशासन ने सख्त कदम उठाकर शैक्षणिक संस्थानों में कथित आपराधिक गतिविधियों के प्रति जीरो टॉलरेंस दिखाने की कोशिश की है।

### छात्राओं का किया जा रहा था शोषण

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को दी गई शिकायत में शहर के एक निजी इंजीनियरिंग कॉलेज में छात्राओं के शोषण की चौकाने वाली जानकारी सामने आई है।

शिकायत के अनुसार, कई छात्राओं को झूठे वादों के साथ प्रेम संबंधों (Love Jihad) में फंसाया गया। आरोपियों ने शुरूआत में अपनी धार्मिक पहचान छिपाकर लंबे समय तक भावनात्मक छल करके उनका भरोसा जीता। भरोसा बनने के बाद, कथित तौर पर उनका यौन शोषण किया गया।

इसके बाद, आरोपियों ने पीड़िताओं के अश्लील वीडियो बनाए और उन्हें ब्लैकमेल कर चुप रहने की धमकी दी. पीड़िताओं का आरोप है कि उन पर न केवल चुप रहने का दबाव डाला गया, बल्कि इस्लाम में धर्मांतरण और जबरन शादी समारोह के लिए भी मजबूर किया गया.

Hindustan Times

## Teacher acquitted in 7/11 blast case seeks ₹9 cr compensation

<https://www.hindustantimes.com/cities/mumbai-news/teacher-acquitted-in-7-11-blast-case-seeks-9-cr-compensation-101757704566901-amp.html>

By Mayura Janwalkar

Published on: Sept 13, 2025 06:04 am IST

Shaikh's complaint to the NHRC comes nearly two months after the Bombay High Court acquitted the remaining 12 accused—five of whom were on the death row-- in the case. Shaikh, who recently secured a PhD in prison literature, said that although he was acquitted ten years ago, he waited to file his compensation claim

Mumbai: Ten years after he was acquitted by a trial court in the 7/11 serial train bomb blasts in Mumbai in 2006, Wahid Shaikh, a school teacher, filed a complaint before the National Human Rights Commission (NHRC) and other bodies, seeking compensation of ₹9 crore for his wrongful incarceration of nine years. Shaikh wrote in his complaint to the NHRC on Friday: "...the nine years I spent in wrongful custody, coupled with brutal custodial torture, have left me and my family devastated in ways no measure can fully repair". He filed similar complaints before the National Minorities Commission, the Maharashtra State Human Rights Commission and also the Maharashtra State Minorities Commission. "Though nothing can return the lost years or undo the suffering inflicted upon me and my family...I humbly request the Commission to grant me adequate compensation of Rupees 9 crores for nine years of wrongful imprisonment, custodial torture, and the continuing physical, financial, and psychological suffering that I and my family endure," Shaikh's complaint read.

Of the 13 men arrested by the Maharashtra Anti-terrorism Squad (ATS) and tried for their alleged involvement in the bomb blasts that killed 188 on July 11, 2006, Shaikh was the only one acquitted by the Special Maharashtra Control of Organised Crime Act (MCOCA) Court on September 30, 2015 after nine years in jail. He said the state government had not challenged his acquittal in the higher court because there was no evidence against him.

He, however, recounted the hardship he had his family faced while he was jailed. He stated in his complaint, "I was only 28 years old at the time of arrest, at the prime of my life when a person builds his career and future. The wrongful imprisonment during these years caused a severe nine-year gap in my professional and personal life. My career, education and personal development were irreparably destroyed. The stigma of being falsely branded a "terrorist" has continued to haunt me even after acquittal, leaving permanent scars on my dignity and livelihood." His prolonged incarceration and torture also led to health issues and his suffered socially, economically and emotionally, he said. He also spoke about the impact of his incarceration on his family: "They bore the burden

of humiliation and isolation, (and) I myself have been forced into financial debt of nearly Rs. 30 lakhs to meet medical and living expenses,” Shaikh stated.

Shaikh’s complaint to the NHRC comes nearly two months after the Bombay High Court acquitted the remaining 12 accused—five of whom were on the death row-- in the case. Shaikh, who recently secured a PhD in prison literature, said that although he was acquitted ten years ago, he waited to file his compensation claim.

“The moral reason was that my co-accused were convicted and sentenced to death and life imprisonment. It was not a pleasant moment for me to seek compensation when they were still languishing behind bars...” He said he decided to wait until all his co-accused were proven innocent. “Now that these acquittals have taken place, it is clear that the entire case was a forgery (sic), and therefore, my demand for compensation becomes even more legitimate and urgent,” Shaikh said in a statement issued on Friday.

He said that rebuilding his life after his release from prison was an uphill task. “Because of the stigma attached to my wrongful implication, most employers refused to hire me,” his complaint stated.

Shaikh, a resident of Vikhroli, is a teacher in a school in Byculla and the sole breadwinner in his family of six. “Even in this modest employment, my identity and past have created immense hurdles.

Shaikh, urged the commissions to award him the compensation citing precedents of ISRO scientist S Nambinarayanan, in whose case the NHRC had asked the Kerala government to pay him ₹10 lakh for his illegal detention under false charges of espionage, among others.

When asked about Shaikh’s petition, former judge of the Bombay High Court Abhay Thipsay said that while in theory the acquitted accused in the 7/11 case may be entitled to compensation, this may be a “difficult area” in the law. “An acquittal does not conclusively mean not guilty. The police initially act on suspicion and they show that they have acted in good faith. Sometimes the evidence is not there, sometimes witnesses turn hostile so every acquitted accused cannot claim compensation.”

Thipsay said that courts have earlier given compensation in their civil writ jurisdiction in gross cases or in cases where the evidence is fabricated or continuation of prosecution even after knowing there is no evidence but he was not aware of such compensation given in a case of acquittal. “If the acquitted accused can show that this was a gross case, then he may succeed in getting compensation but the burden to prove his innocence will then be his.”

The Hindu

### **Acquitted 7/11 blasts accused seeks ₹9 crore compensation for nine years in jail**

Wahid Deen Mohammad Shaikh seeks ₹9 crore for nine years of wrongful imprisonment and custodial torture.

<https://www.thehindu.com/news/cities/mumbai/acquitted-711-blasts-accused-seeks-9-crore-compensation-for-nine-years-in-jail/article70042713.ece/amp/>

Updated - September 13, 2025 08:29 am IST - MUMBAI

Purnima Sah

Following the Bombay High Court's July ruling that overturned the convictions of all 12 men in the 2006 Mumbai train blasts case, Wahid Deen Mohammad Shaikh, the sole person acquitted by the trial court in 2015, has now sought ₹9 crore as compensation for nine years of wrongful imprisonment.

In a statement issued on Friday (September 12, 2025), Mr. Shaikh said he had approached the National Human Rights Commission, Delhi and Maharashtra; National Commission for Minorities, Government of India; Minority Development Department (Minority Commission), government of Maharashtra, demanding recognition of what he termed an "irreparable loss" to his liberty, dignity, and life trajectory.

Arrested at the age of 28 under the Maharashtra Control of Organised Crime Act (MCOCA), Mr. Shaikh spent nine years in Arthur Road Jail before being acquitted by the special MCOCA court on September 11, 2015. The trial court, presided over by Judge Y.D. Shinde, found no evidence against him, and his acquittal has not been challenged by the State.

"The years I lost, the humiliation I faced, and the pain my family endured can never be undone. I was brutally tortured in custody, which left me with glaucoma and chronic body pain," he said. Before 2006, he was a school teacher.

"From 2006 to 2015 when I was lodged in Arthur Road Jail, I pursued my post-graduation in English literature and LLB," he told The Hindu. While in prison, he authored Begunah Qaidi (Innocent Prisoner), documenting his experiences of false implication and custodial torture. The book inspired the 2022 Hindi film Haemolymph: Invisible Blood. He has also completed his PhD in Prison Literature.

After he was released from prison, he founded an all-India collective called Innocence Network that works for the rights of those who have been wrongly prosecuted or convicted. He also started a YouTube channel called Begunah Qaidi.

"My father passed away while I was in prison, my mother's mental health collapsed, and my wife raised our children alone under the stigma of being branded a terrorist's family. She had to beg for jobs as there was no one to fend for the children. Through community

support, she secured a job in an Urdu school,” adding that he continues to live under a debt of nearly ₹30 lakh.

Mr. Shaikh pointed to precedents in wrongful arrest cases, including that of ISRO scientist Nambi Narayanan, who was awarded ₹50 lakh by the Supreme Court in 2018. He also cited compensation awarded by the NHRC in the cases of Mohammad Amir and Fauji Ansari.

“For 10 years after my acquittal, I refrained from seeking compensation out of moral concern for my co-accused, who remained in prison. Now that they too have been acquitted, it is clear the entire case was fabricated. My demand is not charity, but recognition of the grave injustice inflicted upon me and my family,” he said.

The CommuneMag

## **After Acquittal In 2006 Mumbai Train Blasts, Wahid Shaikh Seeks ₹9 Crore Compensation**

<https://thecommunemag.com/after-acquittal-in-2006-mumbai-train-blasts-wahid-shaikh-seeks-%E2%82%B99-crore-compensation/>

By The Commune - September 13, 2025

Dr Wahid Deen Mohammad Shaikh, who was acquitted after spending nine years in prison in connection with the 2006 Mumbai train blasts, has filed a formal plea seeking ₹9 crore in compensation for the prolonged incarceration and its devastating impact on his life and family.

Shaikh has approached the National Human Rights Commission (NHRC), Maharashtra State Human Rights Commission (MSHRC), and the National Minority Commission (NMC), asserting that the state owes him reparations for his unjust imprisonment and the emotional, physical, and financial toll it took.

The 2006 Mumbai serial train bombings involved coordinated explosions on seven local trains during peak hours, claiming 187 lives and injuring over 800 passengers. The case was investigated by Maharashtra's Anti-Terrorism Squad (ATS), which arrested 13 individuals, including Shaikh, under the Maharashtra Control of Organised Crime Act (MCOCA).

Following a prolonged legal battle, a special court acquitted Shaikh in 2015 due to lack of evidence, while sentencing the remaining 12 accused to either life imprisonment or death. However, in July this year, the Bombay High Court overturned those convictions as well, acquitting all the remaining co-accused.

Now 46, Shaikh recounted his traumatic experience, "I was only 28 when I was wrongly accused under MCOCA. I spent nine years in prison, suffering inhumane treatment, until I was finally cleared of all charges on 11 September 2015. Though I walked free, those lost years and the suffering my family endured can never be reclaimed."

Shaikh detailed the personal and familial damage caused by his incarceration. He spoke of the physical abuse he suffered in custody, which led to lasting health problems including glaucoma and chronic pain. His father passed away while he was in jail, his mother's mental health declined, and his wife struggled alone to raise their children, who faced social ostracism and stigma. Financially devastated, Shaikh continues to carry a debt of nearly ₹30 lakh.

"Those years took away my youth, my dignity, and my future," he said. "My education and career were derailed. I now work as a school teacher, trying to rebuild my life while living with the burden of a false label."



When asked why he delayed seeking compensation, Shaikh explained that out of moral responsibility, he chose to wait until the other accused still imprisoned were also acquitted. "I didn't want to file for compensation while my co-accused were suffering harsher sentences. I feared it might worsen their condition. Now that we've all been acquitted, it's clear the entire case was fabricated. Justice demands that I be compensated."

In his submissions to the human rights and minority commissions, Shaikh has cited legal precedents where compensation was granted to victims of wrongful imprisonment, insisting that he is entitled to meaningful restitution.

"No amount of money can return what I've lost," he said. "But compensation is a recognition of the injustice done to me and a step toward ensuring that innocent people are not subjected to similar suffering."

The relevant commissions are expected to review and respond to Shaikh's compensation petitions in the coming months.

(With inputs from India Today)

Gallinews

## **Train Blast Case Mein Bari Hone Ke Baad Wahid Sheikh Ne Maanga 9 Crore Ka Muawza**

<https://gallinews.com/train-blast-case-mein-bari-hone-ke-baad-wahid-sheikh-ne-maanga-9-crore-ka-muawza/>

Gallinews India, 2 hours ago

2006 ke bhayankar Mumbai train blasts case mein bari hone wale Dr. Wahid Deen Mohammad Sheikh ne ab National Human Rights Commission, Maharashtra State Human Rights Commission aur National Minority Commission se 9 crore rupees ka muawza maang liya hai.

yeh maang unke 9 saal ki jail ki saza, parivaar ki emotional aur economic pareshaniyon, aur samajik kalank ke liye ki gayi hai.

Wahid, jo 46 saal ke school teacher hain aur apne parivaar ke akela kamaane wale hain, ka kehna hai ki yeh sirf paise ki ladai nahi, balki nyay aur sweekriti ki jung hai.

MumbaiTrainBlast, WahidSheikh, 2006BlastCase, CompensationClaim, 9CroreClaim, HumanRights, MHRC, NHRC, MinorityCommission, JusticeForVictims, MumbaiNews, LegalUpdate, VictimRights, CourtCase, EmotionalTrauma, EconomicLoss, BreakingNews, MumbaiUpdates, NationalNews, LegalBattle

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Daijiworld

## **7/11 blasts acquitted Abdul Wahid Shaikh seeks Rs 9 crore compensation**

<https://daijiworld.com/news/newsDisplay?newsID=1292130>

Sat, Sep 13 2025 08:47:10 AM | Daijiworld Media Network – Mumbai

Mumbai, Sep 13: Abdul Wahid Shaikh, the lone accused acquitted by the trial court in the 2006 Mumbai train blasts case, has sought Rs 9 cr as compensation for what he terms 'wrongful incarceration' and 'custodial torture.'

Shaikh filed applications before the National Human Rights Commission and the Maharashtra State Human Rights Commission on Friday, also requesting rehabilitation support. Arrested by the Maharashtra Anti-Terrorism Squad in 2006, he spent nine years in jail before a special court cleared him of all charges in 2015.

The 47-year-old said the imprisonment caused 'irreparable' damage to his career, education and personal life, while brutal custodial torture left him with lasting health issues. "The stigma of being branded a terrorist made it nearly impossible to find work after my release," he stated, adding that he now works as a school teacher and is the sole breadwinner for his family.

Shaikh said he delayed seeking compensation for a decade 'for moral reasons,' waiting until all his co-accused were acquitted. In July this year, the Bombay High Court overturned the convictions of the remaining 12 accused, ruling the prosecution had 'utterly failed' to prove its case.

Seven coordinated blasts on Mumbai's suburban Western Railway line on July 11, 2006, killed over 180 people.

The Print

## **`9 cr for 9 yrs'—acquitted in 2006 Mumbai train blasts case, this man wants redress for jail time**

Acquitted in 2015, Wahid Shaikh says the wrongful confinement, custodial torture and stigma of being a 'terrorist' have damaged his family, his career and driven him into debt.

<https://theprint.in/india/9-cr-for-9-yrs-acquitted-in-2006-mumbai-train-blasts-case-this-man-wants-redress-for-jail-time/2742445/>

Apoorva Mandhani | 13 September, 2025 12:03 pm IST

New Delhi: Wahid Shaikh, acquitted in the 2006 Mumbai train blasts case by a trial court in 2015, filed a complaint Friday with the National Human Rights Commission (NHRC) and the Maharashtra State Human Rights Commission, demanding a compensation of “Rs 9 crore for 9 years of wrongful incarceration”.

Shaikh spent nine years in Mumbai's Arthur Road jail for the 2006 Mumbai train blasts. Of the 13 men accused in the 2006 blasts that killed 189 people, Shaikh was the only one acquitted by the trial court in September 2015. He had been charged with harbouring some of the accused after they planted the bomb but was granted the benefit of doubt as the court felt that the allegations against him had not been proved.

In July this year, the Bombay High Court acquitted all 12 men convicted for the blasts, overturning the 2015 verdict by a special court that had awarded death penalty to five and life terms to the other seven.

In his complaint, seen by ThePrint, Shaikh asserts that he was only 28 when he was arrested. The complaint says he the nine years in jail “spent in wrongful custody, coupled with brutal custodial torture, have left me and my family devastated in ways no measure can fully repair”.

“The wrongful imprisonment during these years caused a severe nine-year gap in my professional and personal life. My career, education and personal development were irreparably destroyed. The stigma of being falsely branded a “terrorist” has continued to haunt me even after acquittal, leaving permanent scars on my dignity and livelihood,” Shaikh adds.

His complaint says that he has been forced into a debt of nearly Rs 30 lakh in these years, and that he was turned away by most employers because of the stigma attached to the ‘conviction’. He has since found work as a school teacher in Mumbai, but points out that he is the sole earner, responsible for his wife, four young children, and mother.

“I humbly request the commission to grant me adequate compensation of Rs 9 crore for the nine years of wrongful imprisonment, custodial torture, and the continuing physical, financial, and psychological suffering that I and my family endure,” the complaint says,

adding, “compensation cannot bring back my lost years, but it can provide some relief and recognition of the grave injustice done to me”.

He has also requested rehabilitation support, considering his poor health and financial condition.

Shaikh has also written to the central and state minority commissions, pointing out the the loss of liberty and dignity that he endured during the nine years, the “severe police torture”, and his ongoing health problems.

Among other things, he lists “the death of my father during my incarceration; he died under the stigma of having a “terrorist son”, “serious deterioration of my mother’s mental health under similar stigma”, and “educational setbacks for my children due to absence of father and financial strain”.

(Edited by Viny Mishra)

Live Law

## **Man Acquitted In Mumbai Blasts Case Seeks ₹9 Crore Compensation For 9 Years Of Wrongful Imprisonment**

<https://www.livelaw.in/news-updates/mumbai-blast-case-acquitted-accused-seeks-compensation-custodial-torture-303856>

Narsi Benwal 13 Sept 2025 9:49 PM (4 mins read )

A decade after his acquittal from the 2006 Mumbai Serial Bomb Blasts Case (7/11 Mumbai Blasts Case), Wahid Shaikh has now demanded Rs 9 crore for his 9 years of incarceration and also the atrocities and torture he was subjected to in the prison as an under-trial.

Wahid Shaikh said he has petitioned the National Human Rights Commission (NHRC), Maharashtra State Human Rights Commission (MSHRC), National Minorities Commission (NMC) and also the Maharashtra State Minorities Commission (MSMC).

Shaikh, in a press note issued on X (formerly known as Twitter), stated that he ought to be paid Rs 9 crore as financial compensation for the nine years he spent in wrongful imprisonment and the custodial torture he endured.

In his note, Shaikh has pointed out that in 2006, he was 28 years old when he was "falsely implicated" by the Maharashtra Anti Terrorism Squad (ATS) under the stringent Maharashtra Control of Organised Crimes Act (MCOCA).

"For nine long years I remained behind bars until, on 11 September 2015, the Special Court acquitted me of all charges, finding no evidence against me. I walked out of prison, but the years I lost, the humiliation I faced, and the pain my family endured can never be undone. I lost the most important years of my youth, my liberty, and my dignity," Shaikh has stated. In his note, Shaikh has stated that he was brutally tortured in custody, which has left him with lasting health issues, including glaucoma and chronic body pain. He further stated that his father died while he was in prison, and his mother's mental health collapsed, and that his wife was forced to struggle alone to raise his children.

"My children grew up with the stigma of being called a terrorists children and were deprived of their fathers presence in their formative years. My family faced extreme financial hardship, and I remain in debt of nearly ₹30 lakhs even today. My career and education were ruined, and I had to start my life from scratch after release, working as a school teacher while still carrying the stigma of wrongful branding," the note reads.

After Shaikh's acquittal, the State did not have any evidence with which it could have challenged the verdict and for this reason, even after a decade of his acquittal, the State has never been appealed against the same, the note states further. "Yet, I did not ask for compensation for 10 long years. The moral reason was that my co-accused were convicted and sentenced to death and life imprisonment. It was not a pleasant moment for me to seek compensation when they were still languishing behind bars, and I feared

that the State could have been more brutal towards them and taken revenge for my compensation claim. I decided to wait until all my co-accused were acquitted and proven innocent. Now that these acquittals have taken place, it is clear that the entire case was a forgery and therefore, my demand for compensation becomes even more legitimate and urgent. At this juncture, I believe it is fully justified to seek justice for myself," the letter reads.

The Bombay High Court, in its judgment acquitting 12 other accused, had noted that they were tortured in custody to extract confessions.

The Wire

## **Decade After 7/11 Acquittal, Wahid Shaikh Seeks Rs 9 Crore In Compensation For Torture, Captivity**

<https://m.thewire.in/article/rights/ten-years-after-acquittal-7-11-wahid-shaikh-compensation-nhrc/amp>

The Wire Staff

3 hours ago

Wahid Shaikh speaks during a live show by The Wire after the acquittal of all others accused in the 7/11 case.

Mumbai: Ten years after he was cleared of all charges in the infamous July 7, 2006 Mumbai serial train blasts case, Wahid Deen Mohammad Shaikh has moved the National Human Rights Commission (NHRC) seeking compensation for his prolonged incarceration.

Shaikh, now 46, was arrested with 12 others soon after the bomb blasts in 2006 and continued to languish in jail until his acquittal in 2015.

Along with the NHRC, he has also forwarded his complaint to the Maharashtra State Human Rights Commission, the Maharashtra State Minorities Commission and the National Minorities Commission.

In his complaint, Shaikh has highlighted the grave injustice that both he and his family were subjected to – the custodial torture inflicted on him and the heavy weight of being termed as a “terrorist” that he had to carry for so long. He has sought Rs 9 crore in compensation, a crore each for every year he had to spend behind bars in case he was falsely implicated.

Shaikh was a teacher at a city-based school at the time of his arrest. On his return, he resumed work but also went on to pursue a law degree and recently was awarded a PhD for his thesis on the history of prisons in India.

After his acquittal, Shaikh set up an organisation called the Innocence Network, which campaigned for the release of the others in the case who were languishing in jail.

In July, the Bombay high court acquitted them all after 19 years of incarceration.

Five persons – Kamal Ansari, Mohammad Faisal Aatur Rahman Shaikh, Ehtesham Qutubuddin Siddiqui, Naveed Hussain Khan and Asif Khan – were awarded the death penalty by a Maharashtra Control of Organised Crime Act (MCOCA) court in 2015.

The seven others who were sentenced to life (unto death) by the MCOCA court are Tanveer Ahmed Mohammed Ibrahim Ansari, Mohammed Majid Mohammed Shafi, Shaikh Mohammed Ali Alam Shaikh, Mohammed Sajid Margub Ansari, Muzammil Aatur



Rahman Shaikh, Suhail Mehmood Shaikh and Zameer Ahmed Latiur Rehman Shaikh. Kamal Ansari died in 2021.

The Maharashtra Anti-Terrorism Squad arrested 13 men under the MCOCA, accusing them of involvement in the Lashkar-e-Tayyaba-backed plot.

The Maharashtra government moved the Supreme Court soon after the Bombay high court's judgement. The apex court, however, refused to send them back to jail. And until the state's appeal is heard, the apex court has now ordered a stay on the judgement of the high court to the extent that it won't be treated as a precedent in other MCOCA matters.

After a decade of silence, Shaikh now wants to pursue his fight for accountability. He had waited all along for his co-defendants to be released before he could pursue his fight for justice.

“Just like me, these are all innocent men, but their fight continued for much longer than mine. So, I stayed focussed all along in advocating for their release. Now that they are all released, I wanted to seek justice for my wrongful arrest and torture,” Shaikh told The Wire.

“But now that the others have also been acquitted, it is clear that the entire case was a forgery, and therefore, my demand for compensation becomes even more legitimate and urgent,” he added.

In his complaint, Shaikh details the brutal custodial torture that he had to endure as well as its after-effects. After his release, he says, his torture has manifested as severe chronic health issues, including glaucoma and persistent body pain, which require ongoing medical care.

His family too suffered immensely, he says. His father passed away while he was in jail, his mother's mental health deteriorated and his wife single-handedly raised their young children amid financial ruin and social stigma.

“My children grew up with the stigma of being called ‘a terrorist's children’ and were deprived of their father's presence in their formative years,” Shaikh says in his complaint. His family faced extreme hardship, accruing a debt of nearly Rs 30 lakh for medical and living expenses. His career and education were derailed. Post-release, he restarted from scratch as a teacher, and says he is still burdened by his wrongful accusation.

“I lost the most important years of my youth, my liberty and my dignity. No money can return the nine years I lost, nor can it undo the pain inflicted on my loved ones. But compensation is a way of acknowledging that what happened to me was wrong, and ensuring that no other innocent person suffers the way I did,” he says.

He adds that his demand for Rs 9 crore in compensation from the state should in no way be looked at as “charity”, but as “recognition of the grave injustice” meted out to him.

In his complaint, Shaikh relies upon the 2018 Supreme Court order in the complaint of Nambi Narayanan, an aerospace scientist who worked for the Indian Space Research Organisation and was arrested in a 1994 espionage case.

Narayanan spent 50 days in jail. On the apex court's order, the Kerala government paid him a final settlement of Rs 1.3 crore.

This article went live on September thirteenth, two thousand twenty five, at seven minutes past three in the afternoon.

Patrika News

## 2006 के मुंबई विस्फोट मामले में बरी हुए शख्स ने मांगा 9 करोड़ का मुआवजा, कहा- अब तक इसलिए चुप था क्योंकि...

2006 के मुंबई ट्रेन ब्लास्ट केस में बरी हुए अब्दुल वाहिद शेख ने 9 करोड़ रुपये का मुआवजा मांगा है। 9 साल तक झूठे इल्जामों में जेल की सजा काटने के बाद, उन्होंने मानवाधिकार आयोगों में 'गलत कैद' और 'यातना' का हवाला देते हुए यह मांग की है। शेख का दावा है कि इस घटना ने उनका करियर और निजी जीवन पूरी तरह तबाह कर दिया है।

<https://www.patrika.com/amp/national-news/man-acquitted-in-2006-mumbai-blast-case-seeks-9-crores-for-custodial-torture-know-here-reason-19940852>

भारत | Mukul Kumar | Sep 13, 2025

2006 के मुंबई ट्रेन विस्फोट (2006 Mumbai Blast Case) मामले में निचली अदालत ने सबसे पहले 2015 में अब्दुल वाहिद शेख को बरी किया था। अब उन्होंने 'गलत कैद' और 'हिरासत में यातना' को लेकर 9 करोड़ रुपये का मुआवजा मांगा है।

शेख ने मुआवजे को लेकर राष्ट्रीय मानवाधिकार आयोग और महाराष्ट्र राज्य मानवाधिकार आयोग (Maharashtra Human Right Commission) में आवेदन दिया है। उन्होंने कहा कि नौ साल की गलत कैद ने उनके करियर, शिक्षा और निजी जीवन को अपूरणीय क्षति पहुंचाई है।

उन्होंने आगे कहा कि हिरासत में यातना की वजह से उन्हें गंभीर स्वास्थ्य समस्याओं का सामना भी करना पड़ा। बता दें कि शेख को महाराष्ट्र आतंकवाद निरोधी दस्ते (एटीएस) ने विस्फोट मामले में गिरफ्तार किया था।

नौ साल बाद अदालत ने किया था रिहा

नौ साल बाद, 2015 में अदालत ने उन्हें सभी आरोपों से मुक्त कर दिया। अब शेख का कहना है कि गिरफ्तारी के बाद उन्हें 'आतंकवादी' कहा गया। इस कलंक ने रिहाई के बाद भी उनकी मुश्किलें कम नहीं कीं। इसकी वजह से शेख को रिहा होने के बाद भी कहीं काम नहीं मिला।

शेख के मुताबिक, वह फिलहाल एक स्कूल टीचर हैं, इसके साथ, अपने परिवार में कमाने वाले एकमात्र व्यक्ति हैं। उन्होंने कहा कि जेल में रहने के दौरान उनके परिवार को सामाजिक, भावनात्मक और आर्थिक रूप से काफी नुकसान उठाना पड़ा।

इन करणों से अब तक नहीं मांगा था मुआवजा

शेख ने कहा कि उन पर लगभग 30 लाख रुपये का कर्ज भी था। अपने आवेदन में शेख ने कहा कि नैतिक कारणों से उन्होंने दस सालों तक कोई भी मुआवजा नहीं मांगा। क्योंकि उनके साथ गिरफ्तार हुए आरोपी दोषी ठहराए जा चुके थे।

शेख ने अपने आवेदन में आगे कहा कि मैंने तब तक इंतजार करने का फैसला किया, जब तक मेरे साथ गिरफ्तार हुए सभी आरोपी बरी नहीं हो जाते और निर्दोष साबित नहीं हो जाते।

बॉम्बे हाई कोर्ट ने सभी आरोपियों को किया बरी

निचली अदालत ने 2015 में शेख को बरी कर दिया था, लेकिन अन्य 12 लोगों में से पांच को मौत की सजा सुनाई थी। वहीं, सात को आजीवन कारावास की सजा मिली थी। मृत्युदंड की सजा पाए एक दोषी की 2021 में मृत्यु हो गई।

वहीं, जुलाई 2025 में, बॉम्बे हाई कोर्ट ने सभी 12 आरोपियों को बरी कर दिया। बता दें कि 11 जुलाई, 2006 को मुंबई में पश्चिम रेलवे के उपनगरीय नेटवर्क पर हुए सात रेल विस्फोटों में 180 से ज्यादा लोग मारे गए थे।

Times of India

## **NHRC issues notice to chief secretaries and DGPs over shortage of fertilisers**

<https://timesofindia.indiatimes.com/india/nhrc-issues-notice-to-chief-secretaries-and-dgps-over-shortage-of-fertilisers/articleshow/123872960.cms>

TNN | Sep 13, 2025, 11.29 PM IST

NEW DELHI: The National Human Rights Commission (NHRC) has issued a notice to chief secretaries and directors general of police (DGPs) of all states/UTs seeking an inquiry into allegations raised in a complaint that there is severe shortage of fertilisers in many states across the country, which is deeply impacting farmers, especially during the ongoing Kharif season.

The NHRC has also directed the secretaries of the Union ministry of agriculture and farmers welfare and the ministry of chemicals and fertilisers to ensure proper management of fertilisers and their distribution to farmers. It has sought action taken reports from both the ministries and all states/UTs within two weeks.

In the complaint made to NHRC, it was alleged that farmers are agitated due to lack of timely supply of fertilisers. "The complainant further alleged that the poor farmers, who already struggle with limited resources are now worried and frustrated as they cannot get enough fertilisers to protect their crops," the notice states.

The complainant sought urgent action from the authorities to ensure proper and timely distribution of fertilisers like urea and DAP, and to investigate why these shortages are being witnessed. It was mentioned in the notice that the complainant has also provided the NHRC videos and links pointing at lathicharge and force allegedly being used by the police and authorities against farmers who were waiting or standing in queues for fertilisers.

Noting that the allegations made in the complaint are prima facie a serious violation of the human rights of farmers, the bench of NHRC presided by member Priyank Kanoongo has asked the chief secretaries of all states/UTs to issue directives to all district magistrates or the authorities concerned to inquire into the allegations and ensure timely distribution of fertilisers to farmers.

The DGPs of all states/UTs have been directed to ensure that no harsh action is taken or force used by police or administrative authorities against farmers waiting in queues to collect fertilisers.

Bhaskar English

**NHRC demands report on fertilizer lathicharge incident:Chief Secretary and DGP to explain police use of force on farmers, to submit findings within 2 weeks**

<https://www.bhaskarenglish.in/amp/local/mp/news/nhrc-demands-report-on-fertilizer-lathicharge-incident-chief-secretary-and-dgpto-explain-police-use-of-force-on-farmers-to-submit-findings-within-2-weeks-135909638.htm>

Bhopal 4 hours ago Author: Brijendra Mishra

The National Human Rights Commission (NHRC) has taken cognizance of reports of police baton charge and use of force on farmers waiting in queues for fertilizer in Madhya Pradesh and other states. The Commission has issued notices to all Chief Secretaries and Directors General of Police (DGPs), seeking a detailed report within two weeks.

The NHRC has also directed the Union Agriculture Ministry and the Union Chemicals and Fertilizers Ministry, along with state governments, to ensure timely availability of fertilizers for farmers.

Case taken up under Human Rights Protection Act

The notice was issued by a bench of the NHRC headed by member Priyank Kanoongo, under Section 12 of the Protection of Human Rights Act, 1993. The Commission noted that under this Act, it is empowered to act as a civil court for inquiries into such matters.

The NHRC said the matter has been taken up because of the distress and desperation among farmers caused by the fertilizer shortage.

Complaint alleged severe fertilizer shortage

A complainant informed the NHRC that several states across India are facing a serious fertilizer shortage, which is severely affecting crops during the crucial Kharif season. According to the complaint, delayed supply has angered farmers and left many poor and marginal cultivators anxious and helpless, as they lack adequate resources to safeguard their crops.

The complaint also alleged that due to mismanagement, fertilizer distribution has been delayed, worsening farmers' distress.

Clips of the baton charge on farmers

The complainant submitted video links to the Commission, reportedly showing police and administrative officials using force and lathis on farmers standing in long queues to procure fertilizer.

The NHRC said the allegations amount to a prima facie violation of human rights of farmers, who were simply demanding their due share of essential resources.

NHRC directives to states and centre

The Commission directed:

All Chief Secretaries, District Magistrates, and state officials must investigate the allegations and ensure timely distribution of fertilizers such as urea and DAP.

All DGPs must ensure that farmers waiting in queues are not subjected to police brutality, lathicharge, or any form of harassment.

If such incidents have already occurred, detailed reports must be submitted.

The Union Ministry of Agriculture and Farmers' Welfare and the Union Ministry of Chemicals and Fertilizers must take immediate steps to guarantee adequate fertilizer supply to farmers without inconvenience.

The Commission has asked for a comprehensive report within two weeks from all concerned authorities.

## News Arena

### **NHRC notices to states, UTs : No harsh action against farmers**

In a key development that provides relief to the agitating community, the apex rights body NHRC has issued notices to all states and UTs and directed their police chiefs to ensure that "no harsh action or force or lathi charge" is used by authorities against farmers, who are standing in long queues or waiting for distribution of fertilisers, according to proceedings of the case.

<https://newsarenaindia.com/nation/nhrc-notices-to-states-uts-no-harsh-action-against-farmers/56208>

News Arena Network - New Delhi - UPDATED: September 13, 2025, 12:15 PM - 2 min read

In a key development that provides relief to the agitating community, the apex rights body NHRC has issued notices to all states and UTs and directed their police chiefs to ensure that "no harsh action or force or lathi charge" is used by authorities against farmers, who are standing in long queues or waiting for distribution of fertilisers, according to proceedings of the case.

The notices have been issued in response to a complaint alleging that there is a "severe shortage" of fertilisers in many states across the country, which is deeply affecting farmers, especially during the important Kharif season when crops are growing. The complainant has provided "videos/links" mentioning that lathi charge and force have been allegedly used by police and authorities against farmers, who are waiting or standing in queues due to a shortage of fertilisers, the proceedings add.

The allegations made in the complaint prima facie seem to be "serious violations of the human rights" of the victims, the panel said. It further alleged that due to the lack of timely supply, "farmers are agitated", says the September 12-dated proceedings. The complainant has sought the intervention of the Commission and requested "urgent action" from the authorities to ensure proper and timely distribution of fertilisers like urea and DAP (diammonium phosphate), and to investigate why these shortages are happening, it says.

A bench of the National Human Rights Commission (NHRC), presided by its member Priyank Kanoongo, has "taken cognisance under section 12 of the Protection of Human Rights Act, 1993. The Registry is directed to issue a notice to the chief secretaries of all states and UTs, directing them to issue directions to all district magistrates or authorities concerned to get the allegations levelled in the complaint, inquired into, and to ensure proper and timely distribution of fertilisers like urea and DAP to farmers in their respective states.



Also, directors general of police of all states and UTs have been directed to ensure that "no harsh action/force/lathi charge/abusive behaviour by the police authorities/administration is used against the farmers, who are standing in long queues /waiting for the distribution of urea/DAP fertilisers etc. and submit report on the incidents, if any, taken place in their states", it adds.

Also, the secretary, Union Ministry of Agriculture and Farmers Welfare, and the secretary, Ministry of Chemicals and Fertilisers, have been directed to ensure the proper management and distribution of fertilisers to farmers, and to also facilitate farmers to get the required fertilisers hassle-free, and to submit a report in this regard for the perusal of the Commission within two weeks, the proceedings stated.

Punjab Kesari

## खाद मांगने वाले किसानों पर लाठीचार्ज, मानवाधिकार आयोग ने केंद्र और राज्य सरकारों को भेजा नोटिस

<https://mp.punjabkesari.in/national/news/lathicharge-on-farmers-demanding-fertilizer-human-rights-commission-sent-notice-2212132>

Edited By Vikas Tiwari, Updated: 13 Sep, 2025 05:32 PM

मध्य प्रदेश में खाद की भारी किल्लत और इसके चलते लाइन में लगे किसानों पर पुलिस द्वारा बल प्रयोग और लाठीचार्ज की घटनाओं को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गंभीर संज्ञान लिया है। आयोग ने मध्य प्रदेश सहित सभी राज्यों और केंद्र शासित प्रदेशों के...

भोपाल: मध्य प्रदेश में खाद की भारी किल्लत और इसके चलते लाइन में लगे किसानों पर पुलिस द्वारा बल प्रयोग और लाठीचार्ज की घटनाओं को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गंभीर संज्ञान लिया है। आयोग ने मध्य प्रदेश सहित सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों और पुलिस महानिदेशकों को नोटिस जारी किया है और दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

NHRC ने मुख्य सचिवों और डीजीपी से अनुरोध किया है कि वे किसानों को यूरिया और डीएपी जैसे आवश्यक खाद समय पर उपलब्ध कराने के लिए सभी आवश्यक कदम उठाएं। इसके साथ ही केंद्रीय कृषि एवं किसान कल्याण मंत्रालय और रसायन एवं उर्वरक मंत्रालय से भी खाद आपूर्ति पर विस्तृत रिपोर्ट मांगी गई है।

मानवाधिकार संरक्षण अधिनियम के तहत कार्रवाई

आयोग ने यह मामला मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान में लिया है। आयोग की सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने आरोपों की जांच कर जानकारी तलब की है। अधिनियम की धारा 13 के अंतर्गत आयोग को सिविल न्यायालय के समान अधिकार प्राप्त हैं, जिससे वह जांच कर कार्रवाई की अनुशंसा कर सकता है।

किसानों की हताशा और संकट पर ध्यान

शिकायत में कहा गया है कि देशभर में खाद की कमी के कारण खरीफ मौसम की फसलें प्रभावित हो रही हैं। समय पर खाद न मिलने से किसान निराश और परेशान हैं। सीमित संसाधनों से जूझ रहे गरीब किसानों को अपनी फसल बचाने के लिए आवश्यक खाद नहीं मिल रही है। शिकायतकर्ता ने आयोग से हस्तक्षेप की मांग की और खाद वितरण में पारदर्शिता सुनिश्चित करने के साथ कमी की वजह की जांच कराने का अनुरोध किया। इसके साथ ही कई वीडियो लिंक भी उपलब्ध कराए गए हैं, जिनमें दिखाया गया है कि पुलिस ने खाद लेने के लिए लाइन में लगे किसानों पर लाठीचार्ज किया।

ABP News

**Ghanti Bajao: मध्यप्रदेश से तेलंगाना तक किसानों पर लाठीचार्ज, क्यों हो रही खाद की कमी? | NHRC**

<https://www.abplive.com/videos/news/fertilizer-shortage-crisis-farmers-face-lathi-charge-black-marketing-and-nhrc-takes-notice-across-indian-states-3012164>

By : एबीपी न्यूज़ | 13 Sep 2025 09:38 PM (IST)

भारत के अन्नदाताओं को खाद की किल्लत का सामना करना पड़ रहा है। मध्य प्रदेश, छत्तीसगढ़, उत्तर प्रदेश, तेलंगाना और आंध्र प्रदेश जैसे कई राज्यों में किसान खाद के लिए लंबी कतारों में खड़े होने को मजबूर हैं। भिंड और रीवा में किसानों पर पुलिस ने लाठियां बरसाईं, जिससे कई घायल हुए। मध्य प्रदेश में कुछ किसानों को हिरासत में भी लिया गया। रीवा में खाद वितरण केंद्र के बाहर महिलाएं बेसुध पड़ी मिलीं। हरदा में किसानों ने खाद की कालाबाजारी का आरोप लगाया, जहां 1400 रुपये की बोरी 1700 रुपये में बेची जा रही है। सतना में विधायक सिद्धार्थ कुशवाहा ने केंद्रीय कृषि मंत्री शिवराज सिंह चौहान का काफिला रोककर विरोध प्रदर्शन किया। शिवराज सिंह चौहान ने कहा, "हमारे लिए किसानों का हित सर्वोपरि है।" राजनांदगांव में किसानों ने फांसी का फंदा गले में डालकर प्रदर्शन किया। हमीरपुर में एक SDM की विवादित टिप्पणी का वीडियो वायरल हुआ। राष्ट्रीय मानवाधिकार आयोग ने खाद की किल्लत और किसानों के साथ बर्बरतापूर्ण रवैये पर संज्ञान लेते हुए राज्यों के मुख्य सचिवों और वरिष्ठ पुलिस अधिकारियों को नोटिस भेजा है।

Zee News

## खाद की किल्लत से जूझते किसानों पर लाठीचार्ज, NHRC ने केंद्र और राज्यों को भेजा नोटिस, मांगी रिपोर्ट

<https://zeenews.india.com/hindi/india/madhya-pradesh-chhattisgarh/bhopal/bhopal-nhrc-sought-report-on-lathicharge-on-farmers-for-fertilizer-sent-notice-to-government/2920537/amp>

हर्ष कटारे | Sep 13, 2025, 15:45 PM IST

MP News-किसानों के लाठीचार्ज के मामले को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है. NHRC) ने मध्यप्रदेश सहित सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों एवं पुलिस महानिदेशकों को नोटिस जारी किया है. NHRC ने किसानों पर किए गए बल प्रयोग और लाठीचार्ज को लेकर जबाब मांगा गया है.

NHRC Notice to Government-मध्य प्रदेश में खाद की भारी किल्लत और इसके चलते लाइन में लगे किसानों पर पुलिस द्वारा लाठीचार्ज और बल प्रयोग की घटनाओं को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मध्यप्रदेश सहित सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों एवं पुलिस महानिदेशकों को नोटिस जारी किया है. NHRC ने इस घटना की रिपोर्ट दो सप्ताह के भीतर तलब की है. मुख्य सचिव और डीजीपी से अनुरोध किया गया है कि वे खाद की उपलब्धता सुनिश्चित करने के लिए आवश्यक कदम उठाएं और किसानों को बिना किसी परेशानी के यूरिया और डीएपी जैसे आवश्यक खाद उपलब्ध कराएं. इसके साथ ही केंद्रीय कृषि एवं किसान कल्याण मंत्रालय तथा रसायन एवं उर्वरक मंत्रालय से भी खाद आपूर्ति पर विस्तृत रिपोर्ट मांगी गई है.

मानवाधिकार संरक्षण अधिनियम के तहत कार्रवाई

आयोग ने कहा कि इस मामले को मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान में लिया गया है. आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने आरोपों की जांच कर जानकारी तलब की है. अधिनियम की धारा 13 के अंतर्गत आयोग को सिविल न्यायालय के समान अधिकार दिए गए हैं, जिससे वह जांच कर कार्रवाई की अनुशंसा कर सकता है.

किसानों की हताशा और संकट पर ध्यान

शिकायत में कहा गया है कि देशभर में खाद की कमी के चलते खरीफ मौसम में किसानों की फसलें प्रभावित हो रही हैं. समय पर खाद न मिलने से किसान परेशान और निराश हैं. सीमित संसाधनों से जूझ रहे गरीब किसानों को अपनी फसल बचाने के लिए आवश्यक खाद नहीं मिल रही है. शिकायतकर्ता ने आयोग से हस्तक्षेप की मांग की और खाद वितरण में पारदर्शिता सुनिश्चित करने के साथ-साथ कमी की वजह की जांच कराने का आग्रह किया. साथ ही आयोग को कई वीडियो लिंक भी उपलब्ध कराए गए हैं, जिनमें दिखाया गया है कि पुलिस ने खाद लेने के लिए लाइन में लगे किसानों पर लाठीचार्ज किया.

आयोग ने दिए हैं निर्देश

आयोग ने सभी राज्यों के मुख्य सचिवों, जिलाधिकारियों और पुलिस अधिकारियों को निर्देश दिए हैं कि

किसानों को समय पर यूरिया और डीएपी खाद उपलब्ध कराई जाए.

लंबी लाइन में खड़े किसानों के साथ कोई कठोर या अमानवीय व्यवहार न किया जाए.

यदि किसी स्थान पर लाठीचार्ज या बल प्रयोग की घटना हुई हो तो उसकी रिपोर्ट आयोग को सौंपी जाए.

इसके साथ ही, भारत सरकार के कृषि एवं किसान कल्याण मंत्रालय और रसायन एवं उर्वरक मंत्रालय को भी खाद आपूर्ति और प्रबंधन को लेकर आवश्यक कदम उठाने तथा दो सप्ताह में रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया गया है.

The Mooknayak

## **MP: NHRC ने खाद की किल्लत, किसानों पर लाठीचार्ज के वीडियो के बाद सीएस-डीजीपी को नोटिस, दो सप्ताह में रिपोर्ट मांगी**

आयोग द्वारा मांगी गई रिपोर्टों की समीक्षा के बाद NHRC आवश्यक समझे तो औपचारिक जांच, मुआवजे की सिफारिश, प्रशासनिक कार्रवाइयों की अनुशंसा या केंद्र राज्य सरकारों के लिए नीतिगत निर्देश जारी कर सकता है।

<https://www.themooknayak.com/farmer-news/mp-nhrc-issues-notice-to-cs-dgp-after-video-of-fertilizer-shortage-lathicharge-on-farmers-seeks-report-in-two-weeks>

Ankit Pachauri | Published on: 13 Sep 2025, 1:59 pm

भोपाल। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने खाद (यूरिया व डीएपी) की किल्लत और लाइन में खड़े किसानों पर कथित रूप से लाठीचार्ज तथा पुलिस बल के प्रयोग के सार्वजनिक वीडियो के मामले में मध्यप्रदेश के मुख्य सचिवों व पुलिस महानिदेशक (DGP) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है। आयोग ने साथ ही केंद्र के कृषि और रसायन व उर्वरक मंत्रालयों को भी खाद के समुचित प्रबंध और समयबद्ध वितरण सुनिश्चित करने का निर्देश दिया है।

NHRC की पीठ, जिसकी अध्यक्षता सदस्य प्रियंक कानूनगो ने की, ने शिकायत के आधार पर यह मामला मानवाधिकार संरक्षण एक्ट 1993 की धारा 12 के अंतर्गत संज्ञान में लिया है और संबंधित अधिकारियों से 15 दिनों (दो सप्ताह) में कार्रवाई संबंधी रिपोर्ट मांगी है। आयोग ने निर्देश दिए हैं कि, मुख्य सचिव, जिलाधिकारी और संबंधित अधिकारी आरोपों की जांच कराकर किसानों के लिए यूरिया व डीएपी का उचित और समय पर वितरण सुनिश्चित करें।

इसके साथ ही पुलिस महानिदेशक यह सुनिश्चित करेंगे कि लाइन में खड़े किसानों के विरुद्ध कोई कठोर कार्रवाई (लाठीचार्ज, अपमानजनक व्यवहार आदि) न हो; अगर ऐसी घटना हुई है तो उसकी विस्तृत रिपोर्ट आयोग को जमा की जाए।

सचिव (कृषि एवं किसान कल्याण) और सचिव (रसायन एवं उर्वरक) केंद्र सरकार को भी यह सुनिश्चित करने के निर्देश दिए गए हैं कि किसानों तक आवश्यक खाद बिना किसी अड़चन के पहुंचे और राज्य स्तर पर वितरण की व्यवस्था ठीक हो।

NHRC से की गई थी शिकायत

शिकायत में कहा गया है कि कई राज्यों में यूरिया और डीएपी की भारी कमी के कारण खरीफ फसलों के महत्वपूर्ण समय पर किसान खाद नहीं पा रहे हैं। शिकायतकर्ता ने आरोप लगाया है कि समय पर सप्लाई न होने से किसान चिंतित और निराश हैं तथा इस कारण कई जगह लोगों ने वितरण केन्द्रों पर लामबंद होकर खाद की मांग की, और कुछ जगहों पर प्रशासन/पुलिस द्वारा दमन के दावे भी सामने आए हैं। शिकायत के साथ आयोग को कुछ वीडियो लिंक भी उपलब्ध कराए गए हैं जिनमें कथित रूप से पुलिस और प्रशासन द्वारा किसानों पर बल प्रयोग का दृश्य दिखाया गया है। आयोग ने कहा है कि आरोप यदि सही पाए गए तो ये मानवाधिकारों का गंभीर उल्लंघन हैं।

आयोग ने यह माना कि मध्यप्रदेश के कुछ जिलों में हुई घटनाओं और राजनीतिक आरोपों का हवाला स्थानीय और राष्ट्रीय मीडिया ने दिया है। राज्य में विरोध-प्रदर्शन और कतार में लगे किसानों पर कथित लाठीचार्ज के वीडियो और तस्वीरें सोशल मीडिया पर वायरल हुईं, जहां रीवा के करहिया मंडी और भिंड में किसानों के साथ कथित झड़पों की खबरें आईं। विपक्षी नेताओं ने सरकार पर कुप्रबंधन और काले बाजारी को संरक्षण देने का आरोप भी लगाया है। वहीं जिला प्रशासन और पुलिस ने कई मामलों में 'माइल्ड फोर्स' या 'व्यवस्था बनाए रखने' का ठहराव दिया है।

क्या हैं खाद की कमी के कारण?

विशेषज्ञों और नीति विश्लेषकों का कहना है कि 2025 में खाद के अभाव के कारण जटिल हैं, मांग में अचानक वृद्धि, उत्पादन-आपूर्ति चेन में व्यवधान, काले बाजारी और वितरण लॉजिस्टिक्स की खामियां इनमें प्रमुख हैं। कुछ विश्लेषण बताते हैं कि कुल उपलब्धता के आँकड़े जब-जब राष्ट्रीय स्तर पर पर्याप्त दिखे हैं, तब भी स्थानीय स्तर पर वितरण और रेवेन्यू लॉजिस्टिक कारणों से असमानता बनी रहती है, जिससे फसल सीजन के समय छोटे और सीमांत किसानों को सबसे ज़्यादा परेशानी होती है।

आयोग द्वारा मांगी गई रिपोर्टों की समीक्षा के बाद NHRC आवश्यक समझे तो औपचारिक जांच, मुआवजे की सिफारिश, प्रशासनिक कार्रवाइयों की अनुशंसा या केंद्र राज्य सरकारों के लिए नीतिगत निर्देश जारी कर सकता है। मानव अधिकार संरक्षण एक्ट के तहत आयोग की सिफारिशें अनुशंसा स्वरूप होती हैं, पर यदि आरोप गंभीर पाए गए तो आयोग न्यायिक संस्थानों अथवा सरकार से कड़े कदम उठाने का अनुरोध कर सकता है।

द मूकनायक से बातचीत में भिंड के किसान बीरेंद्र तोमर ने बताया कि जिले में खाद की किल्लत लगातार बनी हुई है। किसानों को घंटों लाइन में लगने के बावजूद पर्याप्त खाद नहीं मिल पा रही और ऊपर से प्रशासन का रवैया उनके साथ अमानवीय रहता है। उन्होंने कहा कि खेती-किसानी करने वाले किसान सम्मान और सहूलियत की उम्मीद करते हैं, लेकिन उन्हें अपमान और तकलीफ़ का सामना करना पड़ रहा है।

क्या हैं मानव अधिकार संरक्षण एक्ट?

धारा 12 आयोग को किसी भी मानवाधिकार उल्लंघन की शिकायत स्वीकार करने व स्वतः संज्ञान लेने का अधिकार प्रदान करती है।

धारा 13 आयोग को मामले की जांच कराने तथा सिविल न्यायालय के समकक्ष कुछ प्रकार की जांचात्मक शक्तियाँ प्रदान करती है।

किसान संगठनों में आक्रोश

भारतीय किसान संघ के प्रांत संगठन मंत्री राहुल धूत ने द मूकनायक से बातचीत में कहा कि प्रदेश में लगातार खाद की किल्लत बनी हुई है। किसानों को समय पर यूरिया और डीएपी नहीं मिल पा रही, जिससे खरीफ की फसलें बुरी तरह प्रभावित हो रही हैं। उन्होंने बताया कि सीमांत और गरीब किसान पहले से ही महंगे डीज़ल और खाद बीज के खर्चों से परेशान हैं, ऊपर से खाद की कमी ने उन्हें और संकट में डाल दिया है।

राहुल धूत ने कहा कि सरकार और प्रशासन का दायित्व है कि किसानों को समय पर पर्याप्त खाद उपलब्ध कराए। लेकिन कई जिलों में किसान घंटों लाइन में लगकर भी खाली हाथ लौट रहे हैं। उन्होंने आरोप लगाया कि अव्यवस्था और कुप्रबंधन के कारण खाद की कालाबाज़ारी भी बढ़ रही है। ऐसे हालात में किसानों पर लाठीचार्ज या बल प्रयोग करना न सिर्फ़ अमानवीय है, बल्कि उनके संवैधानिक अधिकारों का भी हनन है। हम चाहते हैं, मानवाधिकार आयोग जांच कर दोषियों के विरुद्ध कार्रवाई करे।



Kisan Tak

## **Fertilisers crisis: खाद संकट पर अब मानवाधिकार आयोग भी हुआ एक्टिव, किसानों पर लाठीचार्ज को लेकर सभी राज्यों को भेजा नोटिस**

Fertilisers crisis: खाद के लिए लाइनों में लगे किसानों पर लाठीचार्ज का मुद्दा अब सुगलता जा रहा है। इसको लेकर अब मानवाधिकार आयोग ने भी संज्ञान लिया है। एनएचआरसी ने सभी राज्यों और केंद्र शासित प्रदेशों को नोटिस जारी किया है और उनके पुलिस प्रमुखों को यह सुनिश्चित करने का निर्देश दिया है कि किसानों के खिलाफ अधिकारियों द्वारा "कोई कठोर कार्रवाई या बल या लाठीचार्ज" का प्रयोग न किया जाए।

<https://www.kisantak.in/khad-beej/story/fertilisers-crisis-nhrc-notice-to-states-uts-to-ensure-no-harsh-action-against-farmers-swm-1277022-2025-09-13>

किसान तक, नोएडा, Sep 13, 2025, Updated Sep 13, 2025, 1:18 PM IST

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सभी राज्यों और केंद्र शासित प्रदेशों को नोटिस जारी करके सभी पुलिस प्रमुखों को निर्देश दिए हैं कि जो किसान लंबी कतारों में खड़े हैं या उर्वरक वितरण का इंतजार कर रहे हैं, उनके खिलाफ "कोई कठोर कार्रवाई या बल या लाठीचार्ज" का प्रयोग न किया जाए। यह नोटिस उस शिकायत के जवाब में जारी किए गए हैं जिसमें आरोप लगाया गया है कि देश भर के कई राज्यों में खाद की "गंभीर कमी" है, जिससे किसान, विशेष रूप से महत्वपूर्ण खरीफ सीजन के दौरान, जब फसलें उग रही होती हैं, बुरी तरह प्रभावित हो रहे हैं।

लाइन में लगे किसानों पर किया गया लाठीचार्ज

12 सितंबर की कार्यवाही में आगे आरोप लगाया गया है कि समय पर आपूर्ति न होने के कारण "किसान आंदोलित हैं"। शिकायतकर्ता ने आयोग से हस्तक्षेप की मांग की है और यूरिया तथा डीएपी (डायमोनियम फॉस्फेट) जैसे उर्वरकों का उचित और समय पर वितरण सुनिश्चित करने के लिए अधिकारियों से "तत्काल कार्रवाई" करने का अनुरोध किया है। साथ ही यह भी कहा है कि यह जांच की जाए कि ये कमी क्यों हो रही है।

इस कार्यवाही में कहा गया है कि शिकायतकर्ता ने "वीडियो/लिंक" उपलब्ध कराए हैं, जिनमें उल्लेख किया गया है कि पुलिस और अधिकारियों द्वारा किसानों के खिलाफ कथित तौर पर लाठीचार्ज और बल का प्रयोग किया गया है, जो उर्वरकों की कमी के कारण कतारों में खड़े हैं या इंतजार कर रहे हैं।

सभी राज्य मुख्य सचिवों को नोटिस जारी करने का निर्देश

पैनल ने कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़ितों के "मानवाधिकारों का गंभीर उल्लंघन" प्रतीत होते हैं। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की एक पीठ, जिसकी अध्यक्षता इसके सदस्य प्रियांक कानूनगो कर रहे हैं, ने "मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लिया है।" रजिस्ट्री को सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को नोटिस जारी करने का निर्देश दिया जाता है, जिसमें उन्हें सभी जिलाधिकारियों या संबंधित अधिकारियों को शिकायत में लगाए गए आरोपों की जांच कराने और अपने-अपने राज्यों में किसानों को यूरिया और डीएपी जैसे उर्वरकों का उचित और समय पर वितरण सुनिश्चित करने के निर्देश देने का निर्देश दिया जाता है।

बल प्रयोग के खिलाफ पुलिस महानिदेशकों को निर्देश

साथ ही, सभी राज्यों और केंद्र शासित प्रदेशों के पुलिस महानिदेशकों को यह सुनिश्चित करने का निर्देश दिया गया है कि "यूरिया/डीएपी उर्वरकों आदि के वितरण के लिए लंबी कतारों में खड़े/इंतज़ार कर रहे किसानों के विरुद्ध पुलिस अधिकारियों/प्रशासन द्वारा कोई कठोर कार्रवाई/बल/लाठीचार्ज/अपमानजनक व्यवहार न किया जाए और यदि कोई घटना घटित हुई हो, तो उसकी रिपोर्ट प्रस्तुत करें."

कार्यवाही में कहा गया है कि केंद्रीय कृषि एवं किसान कल्याण मंत्रालय के सचिव और रसायन एवं उर्वरक मंत्रालय के सचिव को किसानों के लिए उर्वरकों का उचित प्रबंधन और वितरण सुनिश्चित करने, और किसानों को आवश्यक उर्वरक बिना किसी परेशानी के प्राप्त करने में सुविधा प्रदान करने और इस संबंध में दो सप्ताह के भीतर आयोग के अवलोकनार्थ एक रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है.

दो सप्ताह के भीतर पेश करें रिपोर्ट

शिकायतकर्ता ने यह भी आरोप लगाया है कि पहले से ही सीमित संसाधनों से जूझ रहे गरीब किसान अब चिंतित और निराश हैं क्योंकि उन्हें अपनी फसलों की सुरक्षा के लिए पर्याप्त उर्वरक नहीं मिल पा रहा है. इसमें आगे कहा गया है कि सभी अधिकारियों को आयोग के अवलोकन के लिए दो सप्ताह के भीतर की गई कार्रवाई की रिपोर्ट प्रस्तुत करने का निर्देश दिया जाता है.

Counter View

## **NHRC seeks action taken report from Surat Police Commissioner on alleged police brutality**

<https://www.counterview.net/2025/09/nhrc-seeks-action-taken-report-from.html>

Sunday, September 14, 2025

By A Representative

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Surat Police Commissioner regarding an incident of alleged police brutality reported in Surat last year. The hearing of the case has been scheduled after four weeks.

The case relates to an episode in Surat city, where police officials allegedly beat up individuals following an incident in which stones were thrown at an idol of Shreeji in the Varriyavi Market. On its official Twitter handle, Surat City Police had written that those who disturbed the peace of the city were “taught a lesson in law.”

Mujahid Nafees, Convener of the Minority Coordination Committee (MCC), Gujarat, filed a petition with the NHRC on September 11, 2024. In the petition, he urged the commission to initiate departmental, disciplinary, punitive, and criminal proceedings against the police officials. The petition also cited violation of fundamental rights under Article 21 of the Constitution and contempt of the Supreme Court’s judgment in the D.K. Basu case.

Speaking on the development, Mujahid Nafees said, “There is no provision in any police manual or the Indian Penal Code that permits police officers to carry out indiscriminate attacks on citizens. Such actions undermine the spirit of a civilized and democratic society.”

The NHRC, in its communication, directed the Surat Police Commissioner to submit an ATR and fixed the hearing of the matter after four weeks.

The Straits Times

## **`Halal township' near Mumbai spurs outrage even as Muslim tenants, home owners battle discrimination**

<https://www.straitstimes.com/asia/south-asia/indias-modi-calls-for-peace-in-manipur-launches-development-projects>

The controversy erupted in early September after a video advertisement for Sukoon Empire's "halal township", featuring penthouses and infinity pools, in Karjat went viral.

### Summary

A "halal township" project for Muslims near Mumbai sparked controversy and was criticised for potentially deepening India's religious divide.

The National Human Rights Commission is investigating, after concerns were raised that the ad suggested Muslims need a separate place due to intolerance.

Despite discriminatory housing practices, some Muslims oppose such townships, fearing imposed conservatism and fractured national unity.

Published Sep 14, 2025, 05:00 AM

Updated Sep 14, 2025, 09:31 AM

NEW DELHI - The proposed development of an upscale residential project aimed at Muslims in a city near Mumbai has raised an uproar in India, with critics condemning the move as one that risks further entrenching the country's Hindu-Muslim religious divide.

The controversy erupted in early September after a video advertisement for the Sukoon Empire "halal township", featuring penthouses and infinity pools, in Karjat went viral. It shows a woman in a headscarf pitching "authentic community living" with "like-minded families that share the same values" and a "halal environment" where children can "grow safely".

Her narration is accompanied by visuals of people who look evidently Muslim, including a man in a skullcap who is seen reading the Quran. A mention of "prayer spaces" at the project is also accompanied by a domed structure that looks like a mosque.

The ad has especially angered right-wing Hindus, who have called it a threat to India's unity and described it as a "backdoor attempt" at imposing a "syariah parallel system".

It also prompted an intervention from the National Human Rights Commission, which asked the state government of Maharashtra on Sept 3 to investigate the matter and report back to it in two weeks.

Mr Priyank Kanoongo, the commission's chairman, told the Indo-Asian News Service that the ad "suggests Muslims are facing intolerance and want to move to a separate place to protect themselves".

“This is an implementation of a ‘nation within a nation’ theory,” he added. “Today, you are talking about a separate township. Tomorrow, you will want Muslim doctors. Day after, you will ask for police who are Muslim...”

will barred widow from his assets as their marriage was a sham

Sukoon Empire is not the first such development to provoke outrage, and it has brought to the fore India’s widely prevalent religious discrimination in urban housing, particularly against Muslims, including the affluent. It has resulted in ghettoisation across Indian cities and created a demand for residential projects targeted at them.

The market for such projects aimed primarily at Muslims is driven by middle- and upper-middle-class Muslims who seek not just safety in a gated community dominated by Muslims, but also comfortable living in an environment where they can practise their faith freely.

The proposed development comes at a time when the public display of Muslim religiosity has proved increasingly contentious, with the sight of Muslims praying in parks and other places being opposed by some Hindus and inviting police action in recent years.

Since the Bharatiya Janata Party was elected to power in 2014, the country, many argue, has become more divided on religious lines.

Yet, these “halal townships” are also opposed by many Muslims who fear they strengthen the hand of Islamic conservatives, foisting an orthodox form of the religion on residents and undermining India’s multiculturalism.

More on this topic

Entrenched discrimination

While India’s Constitution bans discrimination on the basis of religion, discriminatory housing practices are widespread in the country, based not just on religion but also caste, marital status, sexual orientation and even culinary preferences, with non-vegetarians shut out of all-vegetarian residential complexes.

Results from the Housing Discrimination Project, a three-year field research initiative published in 2021, reported a “profound and widespread feeling that Muslims were not welcome outside the so-called Muslim localities” in Delhi and Mumbai.

“Many Muslims who rent spaces in Muslim-concentrated localities said they were led there by their experience of being rejected by home owners elsewhere, and then by the fear of more rejections,” said the co-authors of the study, Dr M. Mohsin Alam Bhat and Mr Asaf Ali Lone.

The project’s findings were based on 340 interviews in Delhi and Mumbai, including with real estate agents, home owners and Muslim tenants.

Reasons for rejecting Muslim tenants can range from bias against their presumed dietary habits to explicitly stated Islamophobia. It is not unusual for Muslim professionals to spend months trying to secure a place to live in Hindu-dominated areas of India's metropolises.

"Segregation in Indian cities is very much a lived reality," said Mr Lone, who is now a doctoral scholar at the Australian National University's School of Regulation and Global Governance in Canberra.

Entire neighbourhoods in India have emerged along religious and class lines over the years. Muslim ghettos, particularly among middle- and lower-middle-class sections, are common across Indian cities, a phenomenon scholars Laurent Gayer and Christophe Jaffrelot have said is "primarily the outcome of organised violence".

Divisions also run through India's upper-middle classes. In Mumbai, apartment complexes are unofficially reserved for certain religious and linguistic communities, such as Jains, Catholics, Bohra Muslims and Gujarati Hindus. And in the Delhi National Capital Region, at least two gated communities are believed to be entirely reserved for Muslims.

A young Muslim professional, Ms Mariya Salim, told The Straits Times she spent five months looking for an apartment in Delhi in 2020. She would be told by brokers that landlords were not renting to Muslims, with one even saying "they are not nice people".

Mr Lone told ST that the demand for a residential project such as Sukoon Empire among Muslims could be a result of the discrimination they face in securing housing in mixed neighbourhoods. "If Muslims, including those with means of mobility, are forced to live in segregated colonies, where else do they go?"

Sukoon Empire's developers did not respond to queries from ST, but the controversy it generated as a development targeting upper-class Indian Muslims is not new.

In 2018, the development of Asset Genesis, an apartment complex described as "India's first syariah-compliant and Halal-certified" residential project, was cancelled in Kochi, Kerala, after a similar outcry.

At times, upper-middle-class Muslims living in Hindu-dominated gated apartment complexes can find it challenging to practise their faith openly. In 2023, Muslim residents at two high-rise condominiums in Noida and Greater Noida had to call off their communal prayer sessions during Ramadan within the premises of these complexes after opposition from some Hindu co-residents.

Hindu religious ceremonies, however, are held regularly within such residential apartment complexes in these two cities. Many of them have even seen Hindu temples being constructed there illegally in recent years.

In 2024, Mr Rao Nadeem, a local politician in Uttar Pradesh's Muzaffarnagar, bought a house at a bank auction in an all-Hindu locality in the city, prompting strong opposition from local residents.

They alleged he had plans to convert the house into a mosque or madrasah, charges Mr Nadeem denies. Ultimately, Mr Nadeem was compelled to sell his house to a Hindu at a lower value than he had purchased it for.

#### Mixed feelings

Muslims interviewed for the Housing Discrimination Project said that the most common reason for choosing Muslim-concentrated neighbourhoods was the need for safety, and the sense of security in numbers provided by these locales.

Mr Saifullah Khalid, 51, a Noida-based marketing professional, told ST he understands why some Muslims seek safety in numbers, but added that it could also make them an “easy target” during episodes of communal violence.

He bought a flat in 2022 in a predominantly Hindu upscale condominium and lives there with his family. It is a choice he made despite knowing that any public Islamic religious activity in the complex can prove controversial.

He has kept his religious practices private, even though Hindu religious events are held openly in the condominium.

It is a price he said he is willing to pay so that his two children, who are now in their 20s, get to live in and experience a multicultural environment that truly represents India. “If there are 10 bad people in your neighbourhood, there are five good people too,” he added.

#### More on this topic

In 2022, Ms Yasmin Rahman, 44, an editorial consultant based in Greater Noida, and her husband also made it a point to buy a house in a mixed neighbourhood rather than a Muslim-dominated one despite facing multiple instances of discrimination when they sought flats for rent in Hindu-dominated apartment complexes.

Moving to a predominantly or all-Muslim neighbourhood such as Sukoon Empire is not something they, as liberal Muslims, are comfortable with, she said, fearing an imposition of conservative Islam in such areas.

“While religious conservatism is growing among Hindus, a very similar trend is happening among Muslims too, with Wahhabism and other strident interpretations of Islam being imposed on them,” Ms Rahman told ST.

She has been criticised by some of her Muslim neighbours for not sending her teenage daughter to religious classes and for having pictures of figures, including an artistic rendition of the Hindu deity Jagannath, in her house.

“I certainly would not live in such a township,” she added, noting that the idea of solving the problem of housing discrimination against Muslims by creating all-Muslim residential complexes is fundamentally flawed.

“You’re trying to solve the problem of persecution of one section of society but you’re actually adding to the wider problem by excluding non-Muslims or even perhaps other Muslims who do not fit into your mould... I’m very suspicious of such enterprises.”

Even Mr Nadeem told ST he opposes the idea of Muslim-only condominiums as they risk fracturing national unity. “If there are two brothers in a house, and both of them keep fighting... can that house ever prosper?” he asked. “No, that house will certainly be doomed.”



Samachar4Media

## **NHRC ने पत्रकार सहदेव डे के परिजनों को 10 लाख रुपये मुआवजा देने का दिया निर्देश**

38 वर्षीय सहदेव डे, जो स्थानीय न्यूज चैनल 'रिपब्लिक अंडमान' के मालिक थे, का शव उत्तर अंडमान जिले के देशबंधु नगर स्थित एक खेत में इस साल 1 अप्रैल को मिला था। वह 29 मार्च से लापता थे।

<https://www.samachar4media.com/media-forum-news/nhrc-directs-rs-10-lakh-compensation-for-kin-of-murdered-journalist-in-andaman-68000.html>

by समाचार4मीडिया ब्यूरो || Published - Saturday, 13 September, 2025

Last Modified: Saturday, 13 September, 2025

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने निर्देश दिया है कि उस पत्रकार के परिजनों को दो सप्ताह के भीतर 10 लाख रुपये का भुगतान किया जाए, जिसका जला हुआ शव 2 अप्रैल को उत्तर अंडमान जिले के दिगलिपुर में मिला था।

38 वर्षीय सहदेव डे, जो स्थानीय न्यूज चैनल 'रिपब्लिक अंडमान' के मालिक थे, का शव उत्तर अंडमान जिले के देशबंधु नगर स्थित एक खेत में इस साल 1 अप्रैल को मिला था। वह 29 मार्च से लापता थे।

राष्ट्रीय मानवाधिकार आयोग ने अंडमान और निकोबार द्वीप समूह के मुख्य सचिव और सूचना-प्रसारण मंत्रालय के सचिव को निर्देश दिया है कि मृत पत्रकार के परिजनों को 5-5 लाख रुपये की आर्थिक सहायता दी जाए।

NHRC ने अपने आदेश में कहा, "चूंकि उक्त पत्रकार की हत्या उस क्षेत्र में चल रही गैरकानूनी गतिविधियों की साहसिक रिपोर्टिंग के कारण हुई, आयोग इसे ऐसा मामला मानता है, जिसमें पीड़ित परिवार को आर्थिक मुआवजा प्रदान किया जाना चाहिए।"

पुलिस ने बताया कि इस हत्या की जांच के लिए एक विशेष जांच दल (एसआईटी) का गठन किया गया है और अब तक चार आरोपियों को गिरफ्तार किया जा चुका है।

Punjab Kesari

**पिछले 45 दिनों में भाजपा शासित राज्यों को NHRC के 34 नोटिस, विपक्षी सरकारों को सिर्फ 5?**

<https://punjab.punjabkesari.in/punjab/news/in-the-last-45-days-bjp-ruled-states-got-34-nhrc-notice-2212224>

13 सितंबर 2025

केंद्र में पिछले 11 सालों से एनडीए सरकार है, जिसमें सबसे बड़ा राजनीतिक दल भारतीय जनता पार्टी है।

पंजाब डैस्क : केंद्र में पिछले 11 सालों से एनडीए सरकार है, जिसमें सबसे बड़ा राजनीतिक दल भारतीय जनता पार्टी है। बीजेपी के ही प्रधानमंत्री हैं और इस समय कई राज्यों में बीजेपी की मजबूत सरकार और बीजेपी के मुख्यमंत्री हैं। इस बात से इन्कार नहीं किया जा सकता है कि केंद्र स्तर के सरकारी आयोगों में भी भाजपा के नेता कुर्सी पर बैठे हुए हैं, लेकिन इसके बावजूद भी यह तथ्य हैरान करने वाला है कि मानवाधिकार आयोग के सबसे ज्यादा निशाने पर राज्य की भाजपा सरकारें हैं और बीजेपी की तुलना में विपक्षी दलों की सरकारों वाले राज्यों को जारी किये नोटिस की संख्या काफी कम है, जिसमें केरल, तमिलनाडू, हिमाचल प्रदेश जैसे प्रदेश नोटिस जारी करने वाले राज्यों की सूची में ही नहीं हैं, तो वहीं तेलंगाना और झारखंड ऐसे प्रदेशों को सिर्फ एक बार नोटिस जारी किया गया है। बीजेपी शासित राज्यों के बाद सबसे ज्यादा नोटिस पंजाब को जारी किये गये हैं, पंजाब में शासन कर रही आदमी पार्टी आजकल I.N.D.I.A गठबंधन में अलग थलग है।

गौरतलब है कि यह संख्या सिर्फ पिछले 45 दिनों यानि कि 26 जुलाई से 11 सितंबर तक की है। और यह गिनती सिर्फ आधिकारिक नोटिस की है, इसमें मौखिक रूप से दिये गये जांच के आदेश शामिल नहीं हैं। मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने मध्यप्रदेश, महाराष्ट्र और उत्तर प्रदेश ऐसे बीजेपी शासित राज्यों को अपने सोशल मीडिया हैंडल्स और प्रेस कॉन्फ्रेंस में अलग अलग विषयों पर चेतावनी दी है।

इस आंकड़े पर नज़र डालने से सवाल यह उठ रहा है कि क्या अपराध बीजेपी शासित राज्यों में ही हो रहा है? या फिर मानवाधिकार आयोग का खास फोकस बीजेपी शासित राज्यों पर है? राजनीतिक गलियारों में इस बात को लेकर चर्चा है कि आखिर क्यों डबल इंजन सरकार में केंद्र सरकार का आयोग बीजेपी शासित राज्य सरकारों को ही ज्यादा टारगेट कर रहा है? क्या यह महज संयोग है या कुछ और?



ETV Bharat

## रेवाड़ी लॉकअप में सुसाइड मामला: तीन पुलिसकर्मी सस्पेंड, जांच अधिकारी के खिलाफ विभागीय जांच

Lockup Suicide Case Rewari: रेवाड़ी में लॉकअप में युवक की मौत मामले में लापरवाही बरतने वाले तीन पुलिसकर्मियों को सस्पेंड किया गया.

<https://www.etvbharat.com/hi!/state/lockup-suicide-case-rewari-police-negligence-three-policemen-suspended-haryana-news-hrs25091307159>

By ETV Bharat Haryana Team

Published : September 13, 2025 at 9:38 AM IST

2 Min Read

रेवाड़ी: हरियाणा के रेवाड़ी मॉडल टाउन थाने में हत्या के आरोपी विनोद कुमार ने लॉकअप में आत्महत्या कर ली थी. इस मामले में लापरवाही बरतने के आरोप में तीन पुलिसकर्मियों पर कार्रवाई की गई है. घटना शुक्रवार की रात की है, जब विनोद और उसका साथी सत्री यादव हिरासत में थे. पुलिस के अनुसार, विनोद ने सुबह 4:07 बजे लॉकअप के अंदर लोहे के जाल में कंबल की कतरन से आत्महत्या कर ली. इस दौरान सत्री चादर ओढ़कर सो रहा था और उसे कोई भनक नहीं लगी. घटना ने पुलिस प्रशासन में हड़कंप मचा दिया है.

पुलिसकर्मियों पर गिरी गाज: इस मामले में लापरवाही बरतने के आरोप में तीन पुलिसकर्मियों पर कार्रवाई की गई है. एक होमगार्ड, एक विशेष पुलिस अधिकारी (SPO) और थाने के मुंशी को तत्काल प्रभाव से सस्पेंड कर दिया गया. इसके साथ ही जांच अधिकारी राजेश कुमार के खिलाफ विभागीय जांच शुरू की गई है. डीएसपी सुरेंद्र श्योराण ने बताया कि राष्ट्रीय मानव अधिकार आयोग की गाइडलाइनों के तहत जांच चल रही है. अगर जांच में अन्य पुलिसकर्मियों की लापरवाही सामने आई, तो उन पर भी सख्त कार्रवाई हो सकती है.

कैसे हुई घटना? पुलिस के अनुसार, विनोद कुमार और सत्री यादव को सुल्तानपुर में हत्या के मामले में शुक्रवार रात हिरासत में लिया गया था. 6 सितंबर को डीएसपी सुरेंद्र श्योराण ने प्रेस कॉन्फ्रेंस में दोनों की गिरफ्तारी की जानकारी दी थी. दोनों आरोपियों को कोर्ट में पेश कर रिमांड पर लिया गया था. रात को लॉकअप में सोते समय विनोद ने कंबल की कतरन उधेड़कर फांसी का फंदा बनाया और आत्महत्या कर ली. सीसीटीवी फुटेज में इस घटना की पुष्टि हुई है.

जांच में क्या होगा अगला कदम? डीएसपी सुरेंद्र श्योराण ने स्पष्ट किया कि "इस मामले में लापरवाही बरतने वालों को बख्शा नहीं जाएगा. राष्ट्रीय मानव अधिकार आयोग की गाइडलाइनों के अनुसार जांच तेजी से चल रही है. पुलिस यह पता लगाने की कोशिश कर रही है कि आखिर लॉकअप में इतनी बड़ी चूक कैसे हुई. अगर जांच में और पुलिसकर्मियों की लापरवाही सामने आई, तो उनके खिलाफ भी सख्त कदम उठाए जा सकते हैं." इस घटना ने पुलिस की कार्यप्रणाली पर सवाल खड़े कर दिए हैं.